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**BFFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 797 OF 2024

IN THE MATTER OF:

Gautam

...Applicant

VERSUS

State of U.P & Ors.

...Respondents

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THROUGH

DATE: 22.07.2025

PLACE: NEW DELHI



**STHAVI ASTHANA
ADVOCATE FOR RESPONDENT NO.3,
C-9, SECTOR 50, NOIDA,
UTTAR PRADESH-201303
(M): 9711116034
(E): STHAVIASTHANA@GMAIL.COM**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO 797 OF 2024

IN THE MATTER OF:

Gautam

...Applicant

Versus

State of U.P & Ors.

...Respondent

RESPONSE ON BEHALF OF THE RESPONDENT NO.-3,
UTTAR PRADESH POLLUTION CONTROL BOARD, IN
COMPLIANCE TO THE ORDER DATED 17.04.2025 PASSED
BY THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, DELHI.

I, Geetesh Chandra, aged about 47 years, S/o Shri Radhe Shyam Chandra presently posted as the Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.

PREENA TYAGI
NOTARY
MUZAFFARNAGAR

22 JUL 2025

2. That by mean of the present application the applicant has raised grievance against certain paper mills namely: Balaji Paper Mill, Agarwal Paper Mill, Meenu Paper Mill, Bageshwari Paper Mill, and Tehri Paper Mill situated in village Makhiyali are operating by burning solid waste and plastic and thereby causing air pollution in the nearby rural area causing health hazards to the people residing in area.



That by considering the reply dated 10.04.2025 filed by the District Magistrate Muzaffarnagar in compliance to the order dated 24.02.2025, this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred to as Hon'ble Tribunal) vide its order dated 17.04.2025 has directed the UPPCB to inspect the Respondents No. 5 to 9 units and verify their compliance status and submit its report.

4. That in compliance to the order dated 17.04.2025 the officials of the UPPCB have inspected the sites of the units in question, i.e. Respondent No.-5, M/s. Tirupati Balaji Fibers Pvt. Ltd. 9th KM, Bhopa Road, Muzaffarnagar, Respondent No.-6, M/s. Meenu Paper Mills Pvt. Ltd. 9.5 Km Stone, Bhopa Road, Muzaffarnagar,

PREENA TYAGI
NOTARY
MUZAFFARNAGAR

22 JUL 2025 2

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Respondent No.-7, M/s. Shree Bhageshwari Papers Pvt. Ltd. (Unit-1 and Unit-2), 9th Km Stone, Bhopa Road, Muzaffarnagar, Respondent No.-8. M/s. Agarwal Duplex Board Mills Ltd., 4th km Stone. Bhopa Road, Muzaffarnagar, and Respondent No.-9, M/s. Tehri Pulp and Paper Ltd. (Unit-1 and Unit-2), 9th km Stone. Bhopa Road, Muzaffarnagar.

A copy of the detailed inspection reports of the above said units are collectively being annexed herewith as Annexure No.-R3/1.

That as per the inspection undertaken by the UPPCB, the units in question have been found compliant with respect to treated effluent discharge norms under Water (Prevention and Control of Pollution) Act, 1974 and emissions through stack has also found within norms under Air (Prevention and Control of Pollution) Act, 1981, as amended.

6. That the present response on behalf of the Uttar Pradesh Pollution Control Board is being submitted before this Hon'ble Tribunal for kind perusal and consideration.

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

22 JUL 2025

VERIFICATION:

Verified at Muzaffarnagar on this the 22nd day of July, 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

NOTARY

NOTARY

[Signature]

DEPONENT



Greesh chandrg

...
the deponent
were identified by Shri...
have satisfied myself in examining the
deponent with *[Signature]* contents
the affidavit to which has been paid out of
explained by me to the deponent Fee...
Charged Rs...
NOTARY DISTT. MUZAFFARNAGAR

PREENA TYAGI
NOTARY
MUZAFFARNAGAR
22 JUL 2025

Identified by
[Signature]

DETAILED FACTUAL INSPECTION REPORT OF THE UNITS IN COMPLIANCE TO HON'BLE NATIONAL GREEN TRIBUNAL (NGT) ORDER DATED 17.04.2025 IN ORIGINAL APPLICATION NO. 797/2024 IN THE MATTER OF GAUTAM VS STATE OF UP.

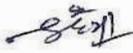
1. M/s Tirupati Balaji Fibres Ltd., 9th Km, Bhopa road, Muzaffarnagar

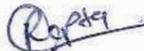
S.No.	Compliance Status and Factual Report	
1.	Name and Address of Industry	M/s Tirupati Balaji Fibres Ltd. 9 th Km, Bhopa road, Muzaffarnagar
2.	Date of Inspection	11.07.2025
3.	Industry Operational status	Operational
4.	Consent status	Consolidated Consent & Authorization (Air and Water) valid upto 31.12.2029 (Annexure-1)
5.	Process	Manufacturing of Writing, Printing and Kraft paper
6.	Raw Material	Waste Paper 175 MT/Day
7.	Product & Capacity	Kraft / Writing & Printing Paper 150 MT/Day with Captive Power Generation Capacity 0.5 MW
	Water Pollution Management	
8.	Water Consumption	600 KLD
9.	Borewell	01 borewell with flow meter
10.	NOC from UP Ground Water Department	Valid upto 18.01.2027
11.	Effluent Treatment Plant Details	Raw effluent Collection Tank, Bar screen, Hill screen, Equalization Tank, Primary Clarifier, Aeration Tank, Secondary Clarifier, Dual Media Filter
12.	Operational Status of ETP	Operational
13.	Max. treated effluent discharge permission	350 KLD
14.	Water Sample Collected (Yes/No)	Yes, Sample collected from outlet of ETP and deposited to the Regional Laboratory UPPCB, Bulandshahr for analysis. Parameters found within the prescribed norms. Analysis report annexed as Annexure-2 .
15.	OCEMS installed at ETP outlet	Installed, connected with CPCB/UPPCB server and found operational
16.	Air Pollution management	
	a. Boiler capacity	15 TPH
	b. Boiler operational status	Operational
	c. Stack details	Stack height – 30 m
	d. Type of APCS installed	Multi – Cyclone & Wet Scrubber

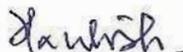
	e. Fuel used	RDF, Agrofuel (Bagasse)
	f. Fuel Consumption	75 MT/Day (Approx.)
	g. OCEMS installed on Stack	Installed, connected with CPCB/UPPCB server and found operational
	h. Stack Monitoring	Industry has submitted Stack Monitoring Report of NABL approved lab. As per the analysis report, the specific parameters are found within the prescribed limit. Stack monitoring report is annexed as Annexure-3 .
17.	Fly Ash Management	
	a. Qty. of Fly Ash Generation	Record of Fly Ash Generation has been maintained by the Industry. As per the records, approx. 1.5 MT/Day of Fly Ash has been generated.
	b. Disposal of Fly Ash	Industry has an agreement with the brick kiln namely M/s Roshan Brick Supply, Near Jolly Road, Muzaffarnagar for disposal of ash used for making bricks (Annexure-4).
18.	Plastic Waste Management	
	a. Plastic Waste Generation	Industry maintained the records of Plastic Waste Generation. As per the records, average 2.0 MT/Day plastic waste has been generated by the industry.
	b. Disposal of Plastic Waste	The industry has used waste plastic in the recycling plant which is established in the premises of industry.
19.	Status of Hazardous Waste Authorization	Industry has valid Hazardous Waste Authorization from UPPCB valid upto 20.12.2027, having agreement with TSDF M/s Bharat Oil & Waste Management, Kanpur Dehat.

Photographs taken during the inspection




(Sandhya Sharma)
J.E.


(Raja Gupta)
J.E.


(Kunwar Santosh Kumar)
A.E.E.


Ro

2. M/s Meenu Paper Mills Pvt. Ltd., 9.5 Km, Bhopa Road, Muzaffarnagar (U.P.)

S.No.	Compliance Status and Factual Report	
1.	Name and Address of Industry	M/s Meenu Paper Mills Pvt. Ltd. 9.5 Km, Bhopa Road, Muzaffarnagar (U.P.)
2.	Date of Inspection	11.07.2025
3.	Industry Operational status	Operational
4.	Consent status	Consolidated Consent & Authorization (Air and Water) valid upto 31.12.2029 (Annexure-5)
5.	Process	Manufacturing of Kraft paper by using Waste paper
6.	Raw Material	Waste Paper 400 MT/Day
7.	Product & Capacity	Kraft Paper 350 MT/Day with Captive Power Generation Capacity 4.7 MW
	Water Pollution Management	
8.	Water Consumption	790 KLD
9.	Borewell	02 borewells
10.	NOC from UP Ground Water Department	Valid upto 26.07.2026
11.	Effluent Treatment Plant Details	Equalization Tank, Sedicell, Rotary Screen, Holding Tank
12.	Operational Status of ETP	Operational
13.	Max. treated effluent discharge permission	Based on Zero Liquid Discharge
14.	Water Sample Collected (Yes/No)	At the time of inspection, industry found complying ZLD condition
15.	OCEMS installed at ETP outlet	PTZ Camera installed in ETP area
16.	Air Pollution management	
	a. Boiler capacity	40 TPH
	b. Boiler operational status	Operational
	c. Stack details	Stack height – 45 M
	d. Type of APCS installed	Ventury with Activated Carbon Feeding System followed by Bag Filter
	e. Fuel used	RDF, Agro Fuel and Low Sulphur Coal
	f. Fuel Consumption	RDF-400 MT/Day, Agro Fuel 140 MT/Day, Low Sulphur Coal 150 MT/Day
	g. OCEMS installed at Stack	Installed, connected with CPCB/UPPCB server and found operational
	h. Stack Monitoring	Industry has submitted Stack Monitoring Report of NABL approved lab. As per the analysis report, the specific parameters are found within the prescribed limit. Stack monitoring report is annexed as Annexure-6.
17.	Fly Ash Management	
	a. Qty. of Fly Ash Generation	Record of Fly Ash Generation has been maintained by the Industry. As per the records, approx. 4.5 MT/Day of Fly Ash has been generated.

	b. Disposal of Fly Ash	Industry has an agreement with the brick kiln namely M/s Shiva Bricks Supply, Near Vill. Sandhawali, Muzaffarnagar for disposal of ash used for making bricks (Annexure-7).
18.	Plastic Waste Management	
	a. Plastic Waste Generation	Industry maintained the records of Plastic Waste Generation. As per the records produce, approx. 3.5 MT/Day plastic waste generated in the industry.
	b. Disposal of Plastic Waste	The plastic waste generated by the units has been supplied to M/s K.K. Duplex & Board Mills, Jansath Road, Muzaffarnagar for use in a Waste to Energy plant Boiler.
19.	Status of Hazardous Waste Authorization	Industry has valid Hazardous Waste Authorization from UPPCB valid upto 31.12.2029, having agreement with TSDF M/s Bharat Oil & Waste Management, Kanpur Dehat.

Photographs taken during the inspection



(Signature)
 (Sandhya Sharma)
 J.E.

(Signature)
 (Raja Gupta)
 J.E.

(Signature)
 (Kunwar Santosh Kumar)
 A.E.E.

(Signature)
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3. M/s Agarwal Duplex Board Mills Ltd., 4th km, Bhopa Road, Muzaffarnagar

S.No.	Compliance Status and Factual Report	
1.	Name and Address of Industry	M/s Agarwal Duplex Board Mills Ltd. 4th km, Bhopa Road, Muzaffarnagar
2.	Date of Inspection	11.07.2025
3.	Industry Operational status	Operational
4.	Consent status	Consolidated Consent & Authorization (Air and Water) valid upto 31.12.2027 (Annexure-8)
5.	Process	Manufacturing of Duplex board/MG Poster paper/Kraft paper
6.	Raw Material	Waste Paper 190 MT/Day
7.	Product & Capacity	Duplex Board/MG Poster paper/Kraft Paper 160 MT/day with Captive Power Generation Capacity 3.0 MW
	Water Pollution Management	
8.	Water Consumption	1205 KLD
9.	Borewell	02 borewells
10.	NOC from UP Ground Water Department	Valid upto 13.03.2026
11.	Effluent Treatment Plant Details	Raw effluent Collection Tank – Bar screen – Equalization Tank – Sedicell – Primary Clarifier – Aeration Tank – Secondary Clarifier – Hill screen – Sand Filter
12.	Operational Status of ETP	Operational
13.	Max. treated effluent discharge permission	800 KLD
14.	Water Sample Collected (Yes/No)	Yes, Sample collected from outlet of ETP and deposited to the Regional Laboratory UPPCB, Muzaffarnagar for analysis. Parameters found within the prescribed norms. Analysis report annexed as Annexure-9.
15.	OCEMS installed at ETP outlet	Installed, connected with CPCB/UPPCB server and found operational
16.	Air Pollution management	
	a. Boiler capacity	23 TPH
	b. Boiler operational status	Operational
	c. Stack details	Combined Stack height – 45 M
	d. Type of APCS installed	Pulse Jet Type Filter, Electro Static Precipitator (ESP)
	e. Fuel used	RDF, Low Sulphur Coal/Biomass
	f. Fuel Consumption	RDF-150 MTD, Low Sulphur Coal/Biomass 120 MTD
	g. OCEMS installed at Stack	Installed, connected with CPCB/UPPCB server and found operational

	h. Stack Monitoring	Industry has submitted Stack Monitoring Report of NABL approved lab. As per the analysis report, the specific parameters are found within the prescribed limit. Stack monitoring report is annexed as Annexure-10 .
17.	Fly Ash Management	
	a. Qty. of Fly Ash Generation	Record of Fly Ash Generation has been maintained by the Industry. As per the records, approx. 1.5 MT/Day of Fly Ash has been generated.
	b. Disposal of Fly Ash	Industry has an agreement with the M/s Malwa Trading Co., Muzaffarnagar for disposal of ash in M/s. Ambuja Cement Ltd. Unit Roorkee (Annexure-11).
18.	Plastic Waste Management	
	a. Plastic Waste Generation	Industry maintained the records of Plastic Waste Generation. As per the records, average 2.0 MT/Day plastic waste has been generated by the industry.
	b. Disposal of Plastic Waste	The plastic waste generated by the units has been supplied to M/s K.K. Duplex & Board Mills, Jansath Road, Muzaffarnagar for use in a Waste to Energy plant Boiler.
19.	Status of Hazardous Waste Authorization	Industry has valid Hazardous Waste Authorization from UPPCB valid upto 26.02.2028, having agreement with TSDF M/s Sheetala Waste Management Project, D-26, UPSIDC Industrial Area, Sikandarabad, Bulandshahr.

Photographs taken during the inspection



(Signature)
(Sandhya Sharma)
J.E.

(Signature)
(Raja Gupta)
J.E.

(Signature)
(Kunwar Santosh Kumar)
A.E.E.

(Signature)
/s/

4. M/s Shree Bhageshwari Papers Pvt. Ltd. (Unit – 1 and Unit – 2) 9th Km stone, Bhopa road, Muzaffarnagar

S.No.	Compliance Status and Factual Report	
1.	Name and Address of Industry	The said unit is operating in 02 section in same premises with name of M/s Shree Bhageshwari Papers Pvt. Ltd. (Unit – 1 and Unit-2) 9th Km stone, Bhopa road, Muzaffarnagar
2.	Date of Inspection	11.07.2025
3.	Industry Operational status	Operational
4.	Consent status	For Unit – 1: Consolidated Consent & Authorization (Air and Water) valid upto 31.12.2028 (Annexure-12) For Unit – 2: Consolidated Consent & Authorization (Air and Water) valid upto 31.12.2028 (Annexure-13)
5.	Process	Unit – 1: Manufacturing of unbleached grade paper (i.e. Kraft paper) Unit – 2: Manufacturing of bleached grade paper (i.e. Writing & Printing)
6.	Raw Material	Unit – 1: Waste Paper Unit – 2: Waste Paper
7.	Product & Capacity	Unit – 1: Kraft Paper 200 MT/Day (30 MT/Day based on Agro Waste and 170 MT/Day based on Waste Paper) (Presently operational on Waste Paper Based) Unit – 2: Writing & Printing Paper 100 MT/Day
	Water Pollution Management	
8.	Water Consumption	Unit – 1 : 1218 KLD Unit – 2 : 1310 KLD
9.	Borewell	02 borewells
10.	NOC from UP Ground Water Department	Valid upto 31.07.2025
11.	Effluent Treatment Plant Details	Unit -1: Raw effluent collection tank (after PDF) – Bar screen Equalization tank – Hill screen – Primary clarifier – Aeration tank – Secondary Clarifier – Tube settler Unit -2: Same scheme as in Unit - 1
12.	Operational Status of ETP	Operational
13.	Max. treated effluent discharge permission	Unit – 1 : 950 KLD Unit – 2 : 1160 KLD

14.	Water Sample Collected (Yes/No)	Yes, Sample collected from outlet of both ETPs and deposited to the Regional Laboratory UPPCB, Bulandshahr for analysis. Parameters found within the prescribed norms. Analysis report annexed as Annexure-14 .
15.	OCEMS installed at ETP outlet	Installed, connected with CPCB/UPPCB server and found operational
16.	Air Pollution management	
	a. Boiler capacity	36 TPH (Common for Unit – 1 & Unit – 2)
	b. Boiler operational status	Operational
	c. Stack details	Stack height – 52 M
	d. Type of APCS installed	Electro Static Precipitator (ESP)
	e. Fuel used	RDF, Coal, Biomass
	f. Fuel Consumption	RDF - 220 MT/day, Coal - 175 MT/day, Biomass - 170 MT/day
	g. OCEMS installed at Stack	Installed, connected with CPCB/UPPCB server and found operational
	h. Stack Monitoring	Industry has submitted Stack Monitoring Report of NABL approved lab. As per the analysis report, the specific parameters are found within the prescribed limit. Stack monitoring report is annexed as Annexure-15 .
17.	Fly Ash Management	
	a. Qty. of Fly Ash Generation	Record of Fly Ash Generation has been maintained by the Industry. As per the records, approx. 2.2 MT/Day of Fly Ash has been generated in both the units of industry.
	b. Disposal of Fly Ash	Industry has an agreement with the M/s Arjun Enterprises, Gautam Budh Nagar for disposal of fly ash in M/s. Wonder Cement Ltd., Vill. Somna Dorau Mor, Gabhana, Aligarh (Annexure-16).
18.	Plastic Waste Management	
	a. Plastic Waste Generation	Industry maintained the records of Plastic Waste Generation. As per the records, average 2.3 MT/Day plastic waste has been generated by both the units of Industry.
	b. Disposal of Plastic Waste	The plastic waste generated by the units has been supplied to M/s K.K. Duplex & Board Mills, Jansath Road, Muzaffarnagar for use in a Waste to Energy plant Boiler.
19.	Status of Hazardous Waste Authorization	Industry has valid Hazardous Waste Authorization from UPPCB valid upto 13.09.2027, having agreement with TSDF M/s Sheetala Waste Management Project, D-26, UPSIDC Industrial Area, Sikandarabad, Bulandshahr.

Photographs taken during the inspection



(Signature)
(Sandhya Sharma)
J.E.

(Signature)
(Raja Gupta)
J.E.

(Signature)
(Kunwar Santosh Kumar)
A.E.E.

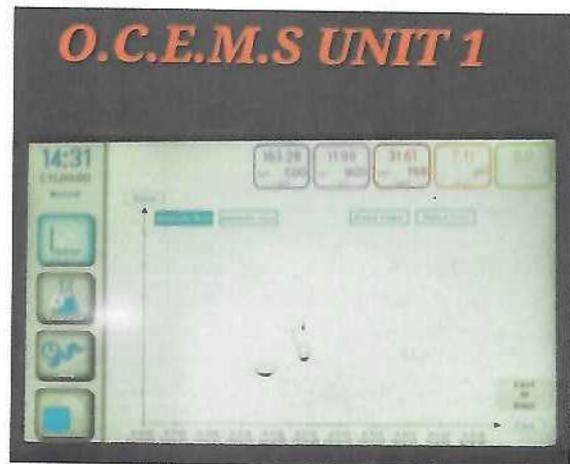
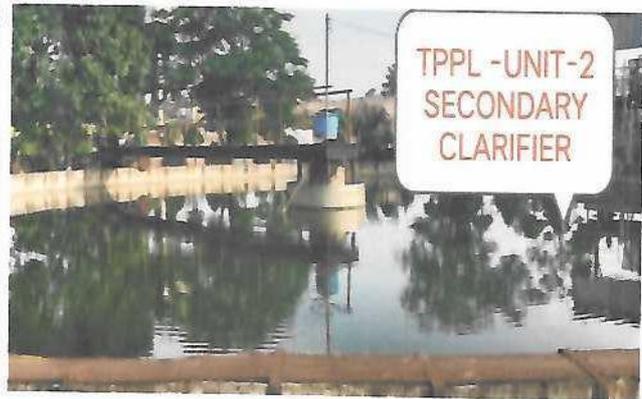
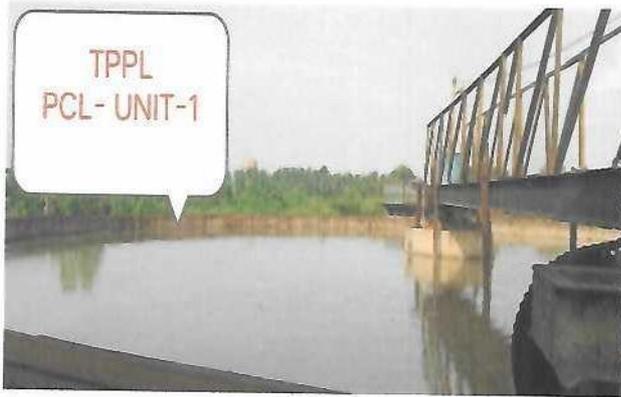
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5. M/s Tehri Pulp and Paper Ltd. (Unit – 1 & Unit-2), 9th Km stone, Bhopa road, Muzaffarnagar

S.No.	Compliance Status and Factual Report	
1.	Name and Address of Industry	The said unit is operating in 02 section in same premises with name of M/s Tehri Pulp and Paper Ltd. (Unit – 1 & Unit-2) , 9th Km stone, Bhopa road, Muzaffarnagar
2.	Date of Inspection	11.07.2025
3.	Industry Operational status	Operational
4.	Consent status	For Unit – 1: Consolidated Consent & Authorization (Air and Water) valid upto 31.12.2028 (Annexure-17) For Unit – 2: Consolidated Consent & Authorization (Air and Water) valid upto 31.12.2026 (Annexure-18)
5.	Process	Manufacturing of unbleached grade paper (i.e. Kraft paper)
6.	Raw Material	Unit – 1: Waste Paper Unit – 2: Waste Paper
7.	Product & Capacity	Unit – 1: Kraft Paper 250 MT/Day (50 MT/Day based on Agro Waste and 200 MT/Day based on Waste Paper) (Presently operational on Waste Paper Based) Unit – 2: Kraft Paper 350 MT/Day
	Water Pollution Management	
8.	Water Consumption	Unit – 1 : 1810 KLD Unit – 2 : 1200 KLD
9.	Borewell	02 borewells
10.	NOC from UP Ground Water Department	Valid upto 31.07.2025
11.	Effluent Treatment Plant Details	Unit -1: Raw effluent collection tank (after PDF) – Bar screen Equalization tank – Hill screen – Primary clarifier – Aeration tank – Secondary Clarifier – Tube settler Unit -2: Same scheme as in Unit – 1
12.	Operational Status of ETP	Operational
13.	Max. treated effluent discharge permission	Unit – 1 : 1300 KLD Unit – 2 : 700 KLD
14.	Water Sample Collected (Yes/No)	Yes, Sample collected from outlet of both ETPs and deposited to the Regional Laboratory UPPCB, Bulandshahr for analysis. Parameters found within the prescribed norms. Analysis report annexed as Annexure-19 .

15.	OCEMS installed at ETP outlet	Installed, connected with CPCB/UPPCB server and found operational
16.	Air Pollution management	
	a. Boiler capacity	52 TPH (operational, common for Unit – 1 & Unit – 2) 14 TPH (non – functional, old boiler as part of Chemical recovery plant when unit was using agro residue as raw material)
	b. Boiler operational status	52 TPH Boiler found operational
	c. Stack details	Stack height – 60 M (for 52 TPH Boiler)
	d. Type of APCS installed	Dry Pulse Jet Type Filter, Electro Static Precipitator (ESP)
	e. Fuel used	RDF and Low Sulphur Coal OR Low Sulphur Coal/Biomass Fuel
	f. Fuel Consumption	RDF 400 MT/Day & Low Sulphur Coal 250 MT/Day OR Low Sulphur Coal/Biomass Fuel 400 MT/Day
	g. OCEMS installed at Stack	Installed, connected with CPCB/UPPCB server and found operational
	h. Stack Monitoring	Industry has submitted Stack Monitoring Report of NABL approved lab. As per the analysis report, the specific parameters are found within the prescribed limit. Stack monitoring report is annexed as Annexure-20 .
17.	Fly Ash Management	
	a. Qty. of Fly Ash Generation	Record of Fly Ash Generation has been maintained by the Industry. As per the records, approx. 3.0 MT/Day of Fly Ash has been generated in both the units of industry.
	b. Disposal of Fly Ash	Industry has an agreement with M/s Bulk Ash Supplier, Bhopa Road, Muzaffarnagar for disposal of fly ash in cement plants (Annexure-21).
18.	Plastic Waste Management	
	a. Plastic Waste Generation	Industry maintained the records of Plastic Waste Generation. As per the records, average 2.0 MT/Day plastic waste generated in both the unit of Industry.
	b. Disposal of Plastic Waste	The plastic waste generated by the units has been supplied to M/s K.K. Duplex & Board Mills, Jansath Road, Muzaffarnagar for use in a Waste to Energy plant Boiler.
19.	Status of Hazardous Waste Authorization	Industry has valid Hazardous Waste Authorization valid upto 02.08.2027 and 26.07.2027 respectively, having agreement with M/s Bharat Oil & Waste Management, Kanpur Dehat.

Photographs taken during the inspection



(Signature)
(Sandhya Sharma)
J.E.

(Signature)
(Raja Gupta)
J.E.

(Signature)
(Kunwar Santosh Kumar)
A.E.E.

(Signature)
Ro.



Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 29225185

227399/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAG
AR/2024

Date: 16/01/2025

To,

M/s TIRUPATIBAALAJI FIBERRS PRIVATE LIMITED

9th Km, Bhopa Road, Muzaffarnagar (U.P.), MUZAFFARNAGAR, 251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act., 1974" and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 29225185

Date :- 2024-12-12

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s TIRUPATIBAALAJI FIBERRS PRIVATE LIMITED** located at **9th Km, Bhopa Road, Muzaffarnagar (U.P.), MUZAFFARNAGAR, 251001** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions:

- 1.1 This CCA is granted for the period upto 2029-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
- 1.2 This CCA is granted for the period upto 2029-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By-products with quantity per month	
1	WASTE PAPER- 175 MT/Day, P.A.C.- 10 MT/Day	Kraft and Writing, Printing Paper 150 MT/DAY	Kraft and Writing, Printing Paper 150 MT/DAY
2		Captive Power Plant 0.5 MW.	Captive Power Plant 0.5 MW.

3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

1	Kraft and Writing, Printing Paper 150 MT/DAY by using WASTE PAPER- 175 MT/Day, P.A.C.- 10 MT/Day as raw material and Captive Power Plant 0.5 MW.	Kraft and Writing, Printing Paper 150 MT/DAY by using WASTE PAPER- 175 MT/Day, P.A.C.- 10 MT/Day as raw material and Captive Power Plant 0.5 MW.	Kraft and Writing, Printing Paper 150 MT/DAY by using WASTE PAPER- 175 MT/Day, P.A.C.- 10 MT/Day as raw material and Captive Power Plant 0.5 MW.	Kraft and Writing, Printing Paper 150 MT/DAY by using WASTE PAPER- 175 MT/Day, P.A.C.- 10 MT/Day as raw material and Captive Power Plant 0.5 MW.
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- Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

- Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
- The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
- Status of NOC from CGWA/SGWB: Applied/Granted
- If Granted: Number of NOC and Validity 2029-12-31
- Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
- Details of piezometer installed i.e., numbers with coordinates.
- This CCA is valid for details w.r.t fresh water as mentioned below:

S.No	Source of fresh water	Declaration Borewells/river	Permitted Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

- The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m ³ / t paper With Power Boiler < 5 m ³ / t paper

- Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
- The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority.
- Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.

12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	Declared by the unit	Permitted
1	350 KLD (Maximum)	350 KLD (Maximum)	350 KLD (Maximum), Unit shall either adopt Zero Liquid Discharge (ZLD) or reuse/recycle maximum quantity of treated effluent before discharging it outside the factory premises.

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

- Unit shall recycle all the treated effluent in the industrial process only.
 - Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
 - Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
 - Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
 - Unit shall conduct the water audit and submit the same to SPCB
 - The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
 - The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
- The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
 - The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill

pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	≤ 30	<30	<30	No discharge is allowed
BOD, mg/l	≤ 20	< 20	< 20	No discharge is allowed
COD, mg/	≤ 200	< 150	< 150	No discharge is allowed
TDS, mg/l	≤ 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	≤ 250	< 150	< 150	No discharge is allowed
AOX, mg/l	≤ 8	–	–	No discharge is allowed
SAR	≤ 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**
 - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
 - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
 - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.

12. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. Domestic effluent/Sewage treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Details	Permitted
1.	Maximum daily discharge of sewage	7.0
2.	Treatment facility	Septic tank
3.	Discharge point	

* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
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3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
- b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
- g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Flootation) Units
- 7. Environmental management system**
- i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.

- i. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.
8. **Air Pollution Mitigation**
- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	15 TPH Boiler	RDF 60 MT/Day, Agro Fuel 75 MT/Day	30 Meter Stack Height From Ground Level	MULTI CYCLONE Type DUST COLLECTOR, Dry Pulse Jet Type Filter/Scrubber with Calcium Dosing, Wet Scrubber	As per CAQM Directions
2	125 KVA Dual fuel (PNG/HSD) DG Set	HSD+PNG	AS PER E(P) RULES, 1986	ACCOUSTIC ENCLOSURE	As per CAQM Directions

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.
9. **Noise Pollution Mitigation:**
- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

- The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
- In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
- If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
- In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.

5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
 - (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
 - (ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.
 - (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.

25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drain etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity of Kraft and Writing, Printing Paper 150 MT/DAY by using WASTE PAPER- 175 MT/Day, P.A.C.- 10 MT/Day as raw material and Captive Power Plant 0.5 MW.
2. The industry shall comply with NOC of UPGWD for abstraction of Ground Water and submit the compliance report to the Board.
3. Unit shall comply with the CTE issued by Board vide Ref No. - 211299/UPPCB/MuzaffarNagar(UPPCBRO)/CTE/MUZAFFARNAG AR/2024 Dated:- 01/07/2024.
4. No new plant and machinery shall be installed in the industry without obtaining CTE from the UPPCB.
5. Unit shall either adopt Zero Liquid Discharge (ZLD) or reuse/recycle maximum quantity of treated effluent before discharging it outside the factory premises.
6. The consumption of domestic and Industrial water is 10 KLD and 590 KLD respectively. Industry is being discharged domestic effluent of 7.0 KLD into septic tank and for treatment of industrial effluent Unit has installed ETP. The Main Units of ETP are Collection Tank, Hill Screen, Equalization Tank, Primary Clarifier, Aeration Tank, Secondary Clarifier, Multi Grade Filter, Sludge Drying Beds.
7. Industry must submit Analysis/Emission report from MOEF&CC or UPPCB approved lab within a month of the unit and on quarterly basis to the Board.
8. In case of any change in production capacity/ process/raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
9. Unit must ensure strict time bound compliance of suggestion/recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp and Paper Industries" formulated by CPCB.
10. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
11. The industry shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for the disposal of hazardous waste.
12. This CTO order shall automatically become invalid on issuance of Closure Order by C.P.C.B/UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
13. Operation and maintenance of APCS as MULTI CYCLONE Type DUST COLLECTOR, Dry Pulse Jet Type Filter/Scrubber with Calcium Dosing, Wet Scrubber as APCS with 30 meter stack height from ground level with 15 TPH Boiler shall be done in such a way that the emission generated from stacks is always within the applicable norms. Fuel for Boiler is RDF 60 MT/Day, Agro Fuel 75 MT/Day. Unit has also installed 125 KVA Dual fuel (PNG/HSD) DG Set.
14. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 65 and other direction issued time to time regarding use of cleaner fuel.
15. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions regarding DG sets.

6. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
17. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
18. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process. No Treated water shall be discharge outside the factory premises in any circumstances.
19. Industry shall install/operate at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of ETP and its URL and password shall be provided to the UPPCB Control room.
20. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
21. Industry shall install and maintain Online Continuous Effluent and Emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.
22. Industry shall comply the order passed by Hon'ble NGT time to time.
23. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/ compliance report should be sent to the Board within One month.
24. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.
25. Industry shall not use Agro waste as raw material. Industry shall not use furnace oil/pet coke as a fuel.
26. Industry shall ensure proper disposal of boiler ash.
27. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
28. The unit shall submit the audited balance sheet for the current year.
29. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
30. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
31. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
32. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.
33. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018.

PRAVEEN Digitally signed by
PRAVEEN KUMAR
KUMAR Date: 2021.02.27
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**Environmental Engineer
Incharge, Circle-3**



**REGIONAL LABORATORY BULANDSAHAR
UTTAR PRADESH POLLUTION CONTROL BOARD**

F-5, Jamuna Puram Colony, Bulandsahar



TEST REPORT: WASTE WATER LABORATORY

Ref No: 32843070/Bulandshahar/2025

Date: 17/07/2025

- 1- Name of Industry: TIRUPATIBAALAJI FIBERRS PRIVATE LIMITED, 9th Km, Bhopa Road, Muzaffarnagar (U.P.), MUZAFFARNAGAR, 251001
- 2- Address of Industry: 9th Km, Bhopa Road, Muzaffarnagar (U.P.), MUZAFFARNAGAR, 251001
- 3- District: Muzaffarnagar
- 4- Description about sampling point: Final Outlet Discharge of E.T.P.
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Sarvesh Kumar Junior Engineer & Ravish Pratap Singh J.R.F
- 7- Colour and Odour: Colourless None
- 8- Quantity and Packing: 1.0 L PVC
- 9- Date of Sample Collection: 11/07/2025
- 10- Analysis Indented by: RO MuzaffarNagar
- 11- Date of sample receipt in Lab: 12/07/2025
- 12- Period of Analysis: 12/07/2025-15/07/2025
- 13- ULR Number: TC9613250000385F
- 14- Sampling Plan/Ref. No.: UPPCB/RL/BSR/PR/7.4.3/1a
- 15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.91	6.5 -8.5	02-12
2	Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	25.0	<50.0 mg/l	10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	997.0	<1600.0 mg/l	10- 50000 mg/l
4	Total Solids, APHA 24th Ed. 2540 B: 2023	mg/l	1022.0	-	10- 50000 mg/l
5	BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	16.0	<20.0 mg/l	1.0 -50000 mg/l
6	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	104.0	<150.0 mg/l	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986 source: www.epcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Note : 1 The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: Nil

[Signature]

UPPCB/RL/BSR/PR/7.8 .1a	Issue No.: 01	Issue Date: 03.06.2021	Page No.: Page 1 of 3
Amendment No.: 01	Amendment Date.: 29.05.2023	Approved by: TM	Issued by: QM

Analysed by-
[Aneet Kumar(JRF)]

Authorized by
Nisha Fatima
Nisha Fatima (JRF)

Regional Officer

UPPCB/RI/BSR/PR/7.8 .1a	Issue No.: 01	Issue Date:03.06.2021	Page No.:Page 2 of 3
Amendment No.:01	Amendment Date.:29.05.2023	Approved by: TM	Issued by: QM



Newcon Consultants & Laboratories



(GOVERNMENT APPROVED TESTING LABORATORIES)
As ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/EW-068/02/07/25		DATE OF REPORT : 07/07/2025
Name and Address of Customer	M/S TIRUPATIBALAJI FIBERS PRIVATE LIMITED 9TH K.M. STONE BHOPA ROAD MUZAFFARNAGAR, U.P.	

SAMPLING DETAIL

Sample Name	: STACK EMISSION	Analysis End Date	: 07/07/2025
Analysis Start Date	: 02/07/2025	Sampling Done By	: NCL
Date of Sampling	: 01/07/2025	Duration of Sampling	: 30 Min
Sampling Protocol	: IS: 11255	Sample ID No.	: NCL/EW-068/02/07/25
Sampling Location	: --	Area Category	: --
Equipments Used	: Vayubodhan Stack Sampler No-1 VSS-1 (S.No-321 DTC 07)		

DETAILS OF STACK

Stack Attached to	: Boiler	Capacity	: 15 TPH
Type of fuel used	: RDF & Agro Fuel	Quantity of fuel used	: 60 & 75 MT/Day
Stack height above the ground level	: 30 Mtr	Stack height above the roof top	: --
Stack dia at the top	: 765 mm	Material of Construction	: MS
Attached APCS	: See Note Below*	Normal Operating Schedule	: 24 Hrs.
Commissioning date	: --		

PHYSICAL OBSERVATIONS

Ambient Temperature	: 32°C	Flue gas temperature	: 112°C
Velocity of the flue gases	: 8.21 mtr/sec	Sampling Flow Rate of SPM	: 27.0 LPM
Sampling Flow Rate for Gases	: 1.0 LPM	Quantity of Emission discharged	: 10775 Nm ³ /hr

TEST RESULT

S.No.	Test Parameters	Units	Test Method	Results	Specification As Per CPCB
1	Particulate Matters (PM)	mg/Nm ³	IS:11255 (Part-1)	49	80
2	Sulphur Dioxide (SO ₂)	mg/Nm ³	IS:11255 (Part-2)	287	Not Specified
3	Carbon Monoxide (CO)	%	IS:13270	0.40	Not Specified
4	Oxide of Nitrogen (NO _x)	mg/Nm ³	IS:11255 (Part-7)	305	Not Specified

End of Report

Remarks : As Per CAQM Specification/Guidelines

*Multi Cyclone & Dust Collector, Dry Pulse Jet Type Filter, Scrubber with Calcium Dosing, Wet Scrubber.

EW-068/02/07/25-1



TITILINDER
Section In-charge
Checked by

FOR NEWCON CONSULTANTS & LABORATORIES



1. The test report refers only to the particular sample/s submitted for testing and listed parameters.
2. Endorsement of the same is neither inferred nor implied.
3. Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
4. Complaints about this report should be communicated within 10 days of the issue date of this report.
5. The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)
Mobile : 9810430345, 9205501788 | Website : www.newconlab.in
E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



उत्तर प्रदेश UTTAR PRADESH

GP 890548

सहमति शपथ पत्र

यह कि मैं नाजम अली निवासी, खसरा नं०-241, 242 रोड जोली रोड, ग्राम धनधेडा जिला मुजफ्फरनगर, उत्तर प्रदेश (251001) स्थित रोशन ब्रियरा सप्लाइ निकट जोली रोड मुजफ्फरनगर का स्वामी हूँ तथा मेरे एवं मैसर्स तिरुपतिबालाजी फाइबरस प्राइवेट लिमिटेड भोपा रोड, मुजफ्फरनगर की बायलर जनित राख को अपने भट्टे पर ईटों के निर्माण हेतु उठाने के लिए मैसर्स तिरुपतिबालाजी फाइबरस प्राइवेट लिमिटेड भोपा रोड, मुजफ्फरनगर के साथ निम्न बिन्दुओं पर सहमति बनी-

1- यह कि भट्टा स्वामी नाजम अली जिस भी वाहन से राख को मिल परिसर से भूमि भराव स्थल तक भेजेंगे वो वाहन जल छिड़काव के पश्चात पूरी तरह तिरपाल से ढक कर ही मिल परिसर से बाहर जायेगा। ताकि सड़क यातायात के संचालन में किसी भी प्रकार का अवरोध उत्पन्न ना हो।

2- यह कि मैं नाजम अली जो कि उक्त वर्णित भट्टे के स्वामी हूँ तथा इसी भूमि पर उपरोक्त मिल से वाहनो द्वारा ईट निर्माण हेतु राख लाई जाती, सुनिश्चित की गयी है। इस भूमि के अलावा अन्यत्र कहीं भी राख नहीं डाली जायेगी।

3- यह कि मैं नाजम अली यह भी सुनिश्चित करूँगा कि ईटों के निर्माण प्रक्रिया के समय राख इधर-उधर दूसरे स्वामित्व वाली भूमि पर ना फैले और ना ही कोई किसी प्रकार का व्यवधान व अवरोध उत्पन्न न हो, किसी भी प्रकार के विवाद से निपटान का उत्तरदायित्व भट्टा स्वामी नाजम अली, का होगा।

For Tirupatibalay Fiberris Private Limited

Rajaw
Director

नाजम अली

SHABANA TABACCIUM

NOTAR

Distt. Muzaffarnagar (U.P.)

28 MAY 2025 Scanned By Scanner Go

4- यह कि भट्टा स्वामी नाजम अली भट्टे की अपनी उक्त भूमि पर हवा चलने की स्थिति में समय-समय पर जल का छिड़काव करवायेंगे तथा पर्यावरण के मानदंडों को पूर्णतः पालन करेंगे ताकि राख हवा के साथ वातावरण में ना फैले।

5- यह कि यह सहमति शर्त दिनांक 26.05.2025 से लागू मानी जायेगी।

यह कि किसी भी सहमति का उल्लंघन पाए जाने पर अथवा किसी भी प्रकार के विवादों या कानूनी विवादों के उत्पन्न होने की स्थिति में समस्त निपटारों की समस्त जिम्मेवारी खर्च सहित स्वयं नाजम अली निवासी, खसरा नं०-241, 242 रोड जोली रोड, ग्राम धनधेडा जिला मुजफ्फरनगर, उत्तर प्रदेश (251001) स्थित रोशन ब्रिक्स सप्लाय निकट जौली रोड मुजफ्फरनगर की होगी।

हस्ताक्षर

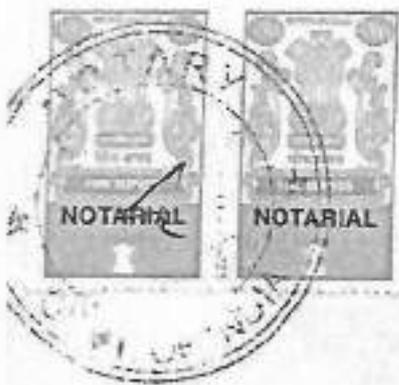
For Tirupatibalai Fiberris Private Limited

Rajwan
Director

नाजम अली

मिल प्रतिनिधि
(हो)

ईट भट्टा स्वामी
(हो)



Sworn before me today above *Nazam Ali R. Mittal*
+ *Tirupatibalai Fiberris Private Limited*
the document was presented by *Shri*
Tirupatibalai Fiberris Private Limited
I have seen ... containing the
deponent ... contents of
the a/c ... read out &
explained by the deponent fee
charged Rs. *fixed*
NOTARY, DISTT. MUZAFFARNAGAR

Shabana
SHABANA TABASSUM
NOTARY
Distt. Muzaffarnagar (U.P.)

28/05/25

28 MAY 2025

28 MAY 2025


Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED
Application Id : 30561101
**233647/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAG
AR/2025**
Date: 19/03/2025
To,
M/sMEENU PAPER MILLS PVT LTD
9.5 Km, Bhopa Road, Muzaffarnagar,MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Application no. 30561101
Date :- 2025-02-24
Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to M/s MEENU PAPER MILLS PVT LTD located at **9.5 Km, Bhopa Road, Muzaffarnagar,MUZAFFAR NAGAR,251001** subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions: -

- 1.1 This CCA is granted for the period upto 2029-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
- 1.2 This CCA is granted for the period upto 2029-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.
- 1.3 This CCA is granted for the period upto 2029-12-31 from the date of issuance of this letter under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By-products with quantity per month	
1	Waste Paper- 400 MT/DAY	Kraft Paper 350 MT/DAY and Captive Power Plant 4.7 MW	Kraft Paper 350 MT/DAY and Captive Power Plant 4.7 MW

PRAVEEN Digitally signed by
KUMAR PRAVEEN KUMAR
Date: 2025.04.27
12:28:48 +05'30'

3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
1	Kraft Paper 350 MT/DAY by using raw material as Waste Paper-400 MT/DAY and Captive Power Plant 4.7 MW	Kraft Paper 350 MT/DAY by using raw material as Waste Paper-400 MT/DAY and Captive Power Plant 4.7 MW	Kraft Paper 350 MT/DAY by using raw material as Waste Paper-400 MT/DAY and Captive Power Plant 4.7 MW	Kraft Paper 350 MT/DAY by using raw material as Waste Paper-400 MT/DAY and Captive Power Plant 4.7 MW

- Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

- Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
- The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
- Status of NOC from CGWA/SGWB: Applied/Granted
- If Granted: Number of NOC and Validity 2029-12-31
- Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
- Details of piezometer installed i.e., numbers with coordinates.
- This CCA is valid for details w.r.t fresh water as mentioned below:

S.No	Source of fresh water	Declaration	Permitted
		Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

- The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m ³ / t paper With Power Boiler < 5 m ³ / t paper

- Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
- The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority.

11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	Declared by the unit	Permitted
1	ZLD	ZLD	ZLD

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

- i Unit shall recycle all the treated effluent in the industrial process only.
 - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
 - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
 - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
 - v Unit shall conduct the water audit and submit the same to SPCB
 - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
 - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
 5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat, Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed

BOD, mg/l	≤ 20	< 20	< 20	No discharge is allowed
COD, mg/l	≤ 200	< 150	< 150	No discharge is allowed
TDS, mg/l	≤ 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	≤ 250	< 150	< 150	No discharge is allowed
AOX, mg/l	≤ 8	-	-	No discharge is allowed
SAR	≤ 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
 7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
 8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
 9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
 10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
 11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
 12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
 13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
 14. **For Wood based/Agro based paper mill:**
 - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
 - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
 - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
 15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
 16. The unit shall set up an Environment Management Cell within unit as per the Charter.
 17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
 18. All flowmeter should be calibrated annually from recognized institutions/vendor.
 19. The unit shall prepare material balance and water balance report annually.
 20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
 21. The unit shall get its ETP performance evaluated by a third party annually.
 22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.
- C. **Domestic effluent/Sewage treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Details	Permitted
1.	Maximum daily discharge of sewage	6.0
2.	Treatment facility	Septic tank
3.	Discharge point	septic tank

- * In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
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3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
 - b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
 - c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
 - d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
 - e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
 - f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
 - g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
 - h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units
7. **Environmental management system**
- i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
 - ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	40 TPH Boiler with Captive Power Plant of 4.7 MW	Low sulphur Coal 150 MT/Day, Agro Fuel- 140 MT/Day, RDF 400 MT/Day	45 meter from GL	SNCR, Cyclonic reactor calcium dosing system, Venturi with activated carbon feeding system followed by Bag filter	As per CAQM Directions
2	1000 KVA DG set	Diesel (As per CAQM direction)	6.5 meter from roof level	RECD	As per CAQM Directions

- ii. Operation and maintenance of APCD shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

- ii. The unit shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
- iii. The unit shall provide acoustics enclosure on DG sets as per Environment (Protection) Rules, 1986.
- iv. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

10. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -

- Number of authorisation and date of issue :2018-02-22
- Reference of application (No. and date)9957/2018-02-22 :
- R9957 of asd is hereby granted an authorisation based on the enclosed signed inspection report for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, coprocessing, utilisation, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated atasd

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)
1	Contaminated Cotton Rugs or other cleaning material, Cotton Gloves (Schedule I, Cat. 33.2)	TSDf	0.112 MT/Annum
2	Empty Barrels/containers/liners contaminated with hazardous chemicals/wastes (Schedule I, Cat. 33.1)	TSDf/Authorised Recycler	0.019 MT/Annum
3	Used or Spent Oil (Schedule I, Cat. 5.1)	TSDf/Authorised Recycler	0.3 MT/Annum

4. The authorisation shall be valid for a period of
5. The authorisation is subject to the following general and specific conditions
6. (Please specify any conditions that need to be imposed over and above general conditions, if any):
General conditions of authorisation:
 1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
 2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
 3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
 4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
 5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
 6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
 7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
 8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
 9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
 11. The hazardous and other waste which gets generated during recycling or reuse or recovery or preprocessing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
 12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
 13. An application for the renewal of an authorisation shall be made as laid down under these Rules.
 14. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
 15. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.**General Conditions:**
 1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
 2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
 3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.

4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
 - (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
 - (ii). Environment Statement in form - V of Environment (Protection) Rule, 1986.
 - (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated. The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CCA (Consolidated Consent to Operate (Air/Water) with Hazardous Waste Authorization) is valid only for the production of Kraft Paper 350 MT/DAY by using raw material as Waste Paper- 400 MT/DAY and Captive Power Plant 4.7 MW and Authorization under HWM Rules, 2016 for safe disposal of Hazardous Waste.
2. Unit shall comply with ZLD. Raw trade effluent will be treated through installed ETP & fully recycled back into process pulper mill, paper machine etc.
3. The authorization is valid only for safe disposal of generated Hazardous Waste as Contaminated Cotton Rags Or Other Cleaning Materials-0.112 MT/Annum, Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes-0.019 MT/Annum, Used Or Spent Oil- 0.3 MT/Annum categorized under 33.1, 33.2 and 5.1 of Schedule I of HWM Rules, 2016.
4. The industry must comply with the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.
5. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.
6. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
7. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
8. The unit will not use agro based raw materials in the production process.
9. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
10. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
11. Industry shall install/maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.
12. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

13. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 × 7 basis.
14. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
15. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
16. The industry shall operate and maintain APCS attached with 40 TPH boiler with 4.7 MW CAPTIVE POWER PLANT AS SNCR TO CONTROL NOX, CYCLONIC REACTOR – CALCIUM DOSING SYSTEM, VENTURY WITH ACTIVATED CARBON FEEDING SYSTEM, BAG FILTER AND WET SCRUBBER AND 40 METER ABOVE STACK HEIGHT FROM GROUND LEVEL. FUEL FOR BOILER RDF- 400 MT/DAY, LOW SULPHUR COAL 150 MT/DAY AND AGRO FUEL- 140 MT/DAY. Unit has installed OCEMS. Unit has also installed 1000 KVA DG set with RECD fitted and 6.5 meter stack from roof level. Only approved fuel is permitted as per CAQM direction.
17. The APCS will be maintained and operated in such a manner that emissions always comply with the CAQM direction.
18. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 65 and other direction issued time to time regarding use of cleaner fuel.
19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions regarding DG sets.
20. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.
21. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
22. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
23. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
24. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
25. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
26. Industry shall submit Environmental Statement in prescribed form V as per rule no. 14 of E.P Rules 1986.
27. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.
28. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
29. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board for expanded Hazardous Waste Material within a month.
30. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
31. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and

Control) Rule, 2000.

32. The unit shall submit the audited balance sheet for the current year.
33. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.
34. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018.
35. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
36. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.
37. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
38. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
39. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
40. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
41. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
42. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
43. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
44. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
45. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
46. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

47. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
48. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
49. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
50. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
51. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
52. Ground water monitoring report of premises shall be submitted within one month.
53. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
54. The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

**PRAVEEN
KUMAR** Digitally signed by
PRAVEEN KUMAR
Date: 2025.04.27 12:29:27
+05'30'

**Environmental Engineer
Incharge Circle-3**

Copy to:

Regional Officer, UPPCB, Muzaffarnagar.

**PRAVEEN
KUMAR** Digitally signed by
PRAVEEN KUMAR
Date: 2025.04.27 12:29:57
+05'30'

**Environmental Engineer
Incharge Circle-3**



Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)
As ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory



TC-12621

TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/EP-100/25/06/25		DATE OF REPORT : 30/06/2025
Name and Address of Customer	M/S MEENU PAPER MILLS PVT. LTD. 9.5 KM STONE, BHOPA ROAD MUZAFFARNAGAR, U.P.	

SAMPLING DETAIL

Sample Name	: STACK EMISSION	Analysis End Date	: 30/06/2025
Analysis Start Date	: 25/06/2025	Sampling Done By	: NCL
Date of Sampling	: 24/06/2025	Duration of Sampling	: 30 Minutes
Sampling Protocol	: IS:11255	Sample ID No.	: NCL/EP-100/25/06/25
Sampling Location	: --	Area Category	: --
Equipments Used	: Vayubodhan Stack Sampler No-1 VSS-1 (S.No-321 DTC 07)		

DETAILS OF STACK

Stack Attached to	: Boiler	Capacity	: 40 TPH
Type of fuel used	: Biomass/RDF	Quantity of fuel used	: 15-17 Ton/Hr
Stack height above the ground level	: 45.0 Mtr	Stack height above the roof top	: --
Stack dia at the top	: 2780 mm	Material of Construction	: MS
Attached APCS	: see note below	Normal Operating Schedule	: AS PER REQUIREMENT
Commissioning date	: --		

PHYSICAL OBSERVATIONS

Ambient Temperature	: 35°C	Flue gas temperature	: 117°C
Velocity of the flue gases	: 7.83 mtr/sec	Sampling Flow Rate of SPM	: 25.0 LPM
Sampling Flow Rate for Gases	: 2.2 LPM	Quantity of Emission discharged	: 127231 Nm ³ /hr

TEST RESULT

S.No.	Test Parameters	Units	Test Method	Results	Specification As Per CPCB
1	Particulate Matters (PM)	mg/Nm ³	IS:11255 (Part-1)	58	60
2	Sulphur Dioxide (SO ₂)	mg/Nm ³	IS:11255 (Part-2)	262	Not Specified
3	Carbon Monoxide (CO)	%	IS:13270	0.50	Not Specified
4	Oxide of Nitrogen (NO _x)	mg/Nm ³	IS:11255 (Part-7)	281	Not Specified

End of Report

Remarks : As Per CAQM Specification/Guidelines

Attaches APCS :- Bag Filter, drop and chaube line carbon silo, reactive duct

EP-100/25/06/25-1



JITENDER
Section In-charge
Checked by

FOR NEWCON CONSULTANTS & LABORATORIES



1. The test report refers only to the particular sample/s submitted for testing and listed parameters.
2. Endorsement of the same is neither inferred nor implied.
3. Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
4. Complaints about this report should be communicated within 30 days of the issue date of this report.
5. The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Mobile : 9810430345, 9205501788 | Website : www.newconlab.in

E-mail : newconlab@gmail.com, newconlabfinance@gmail.com

1230

Annexure-7



उत्तर प्रदेश UTTAR PRADESH

FY 805014

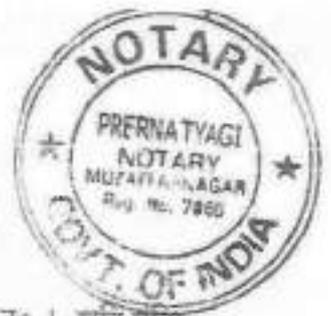
सहमति शपथ पत्र

यह कि मैं राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मो सुभाष नगर, मदनपुरी गली न० 1, गनि मंदिर के पास, मुजफ्फरनगर संभावली बाई पास रोड स्थित मै० शिवा ब्रिक्स सप्लाइ ग्राम संभावली का स्वामी है तथा मैं एवं मै० मीनू पेपर मिल्स प्राइवेट लिमिटेड, भोपा रोड, जनपद मुजफ्फरनगर की बायला जीवित राख को अपने भट्टे पर ईंटों के निर्माण हेतु उठाने के लिए मै० मीनू पेपर मिल्स प्राइवेट लिमिटेड मुजफ्फरनगर के साथ निम्न बिन्दु पर सहमति बनी-

1. यह कि, भट्टा स्वामी राहुल बत्रा पुत्र दिनेश मोहन बत्रा जिस भी वाहन से राख को मिल परिसर भूमि भराव स्थल तक भेजेंगे वो वाहन जल चिडकान के पश्चात पूरी तरह त्रिपाल से ढक कर ही मिल परिसर से बाहर जायेगा ताकि सड़क यातायात के सञ्चालन में किसी भी प्रकार का अवरोध उत्पन्न न हो।

PRERNA YAGI
NOTARY
MUNDAFERRNAGAR
FOR MEENU PAPER MILLS LTD.
Director

6 JAN 2023



2. यह कि राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मो सुभाष नगर, मदनपुरी गली न० 1, शनि मंदिर के पास, मुजफ्फरनगर जो कि उक्त वर्णित भट्टे के स्वामी है तथा इसी भूमि पर उपरोक्त मितल से वास्तुओं द्वारा ईंट निर्माण हेतु राख लाई, जानी सुनिश्चित की गयी है। इस भूमि के अलावा अन्य कहीं भी राख नहीं डाली जायेगी।

NOTARY

NOTARY

3. कि, मैं राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मो सुभाष नगर, मदनपुरी गली न० 1, शनि मंदिर के पास, मुजफ्फरनगर यह भी सुनिश्चित करूंगा कि इंटों के निर्माण प्रक्रिया के समय राख इधर उधर दूसरे स्वामित्व वाली भूमि पर ना फैले और ना ही कोई किसी प्रकार का व्यवधान व अवरोध उत्पन्न हो, किसी भी प्रकार के विवाद से निपटान का उत्तरदायित्व भट्टा स्वामी राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मो सुभाष नगर, मदनपुरी गली न० 1, शनि मंदिर के पास, मुजफ्फरनगर का होगा।

NOTARY

NOTARY

4. यह कि भट्टा स्वामी राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मो सुभाष नगर, मदनपुरी गली न० 1, शनि मंदिर के पास, मुजफ्फरनगर भट्टे की अपनी उक्त भूमि पर हवा चलने कि स्थिति में समय समय पर जल का छिड़काव करवाएंगे तथा पर्यावरण के मानकों का पूर्णतः पालन करेंगे ताकि राख हवा के साथ वातावरण में ना फैले।

NOTARY

NOTARY

5. यह कि, यह सहमति शर्त दिनांक 06.01.2023 से लागू मानी जायेगी।

NOTARY

यह कि किसी भी सहमति का उलंघन पाए जाने पर अथवा किसी भी प्रकार के विवादों या कानूनी विवादों के होने कि स्थिति में समस्त निपटारों कि समस्त जिम्मेदारी खर्च सहित स्वयं राहुल बत्रा पुत्र दिनेश मोहन बत्रा नि० मो सुभाष नगर, मदनपुरी गली न० 1, शनि मंदिर के पास, मुजफ्फरनगर की होगी।

FOR MEENU PAPER MILLS (P) LTD.

Manish K...
Director
मिल स्वामी (ह०)

NOTARY

ईट मुद्रा स्वामी (ह०)
PT...

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

6 JAN 2023

Rohit...
I have read and understood the content of the document which has been read out and explained to me and I have paid the document fee charge.
NOTARY DIST. MUZAFFARNAGAR

Identified by
V...
VIKRANT RATHI
Advocate
Ct No B-11 Collocator
Muzaffarnagar



Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 27670345

218579/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAG
AR/2024

Date: 06/09/2024

To,

M/s AGARWAL DUPLEX BOARD MILLS LTD

4th Km Stone, Bhopa Road, Muzaffarnagar (U.P.), MUZAFFARNAGAR, 251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act., 1974" and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 27670345

Date :- 2024-08-11

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to M/s AGARWAL DUPLEX BOARD MILLS LTD located at 4th Km Stone, Bhopa Road, Muzaffarnagar (U.P.), MUZAFFARNAGAR, 251001 subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions:

- 1.1 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
- 1.2 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper)	Name of Final Products & By-products with quantity per month	
1	Waste Paper, Soap Stone, Flocculent	Duplex Board/MG Poster Paper/Craft Paper 160 MT/Day and 3.0 MW Captive Power Plant	Duplex Board/MG Poster Paper/Craft Paper 160 MT/Day and 3.0 MW Captive Power Plant

3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

1	Production of Duplex Board/MG Poster Paper/Craft Paper 160 MT/Day using Waste Paper, Soap Stone, Flocculent as Raw Material and 3.0 MW Captive Power Plant	Production of Duplex Board/MG Poster Paper/Craft Paper 160 MT/Day using Waste Paper, Soap Stone, Flocculent as Raw Material and 3.0 MW Captive Power Plant	Production of Duplex Board/MG Poster Paper/Craft Paper 160 MT/Day using Waste Paper, Soap Stone, Flocculent as Raw Material and 3.0 MW Captive Power Plant	Production of Duplex Board/MG Poster Paper/Craft Paper 160 MT/Day using Waste Paper, Soap Stone, Flocculent as Raw Material and 3.0 MW Captive Power Plant
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- Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

- Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
- The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
- Status of NOC from CGWA/SGWB: Applied/Granted
- If Granted: Number of NOC and Validity 2027-12-31
- Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
- Details of piezometer installed i.e., numbers with coordinates.
- This CCA is valid for details w.r.t fresh water as mentioned below:

S.No	Source of fresh water	Declaration	Permitted
		Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

- The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m ³ / t paper With Power Boiler < 5 m ³ / t paper

- Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
- The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority.
- Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.

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12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	Declared by the unit	Permitted
1	800 KLD	800 KLD	800 KLD (Unit shall either adopt Zero Liquid Discharge (ZLD) or reuse/recycle maximum quantity of treated effluent before discharging it outside the factory premises.)

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

- i Unit shall recycle all the treated effluent in the industrial process only.
 - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
 - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
 - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
 - v Unit shall conduct the water audit and submit the same to SPCB
 - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
 - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
 5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
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pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	≤ 30	<30	<30	No discharge is allowed
BOD, mg/l	≤ 20	< 20	< 20	No discharge is allowed
COD, mg/	≤ 200	< 150	< 150	No discharge is allowed
TDS, mg/l	≤ 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	≤ 250	< 150	< 150	No discharge is allowed
AOX, mg/l	≤ 8	–	–	No discharge is allowed
SAR	≤ 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**
 - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
 - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
 - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.

22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. **Domestic effluent/Sewage treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Details	Permitted
1.	Maximum daily discharge of sewage	03
2.	Treatment facility	septic tank/soak pit
3.	Discharge point	septic tank/soak pit

* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
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3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. **Cleaner Technology & Waste Minimization Practices:**

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Cleaner Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
- b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
- g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. **Environmental management system**

- i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.

- ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	1 X 23 TPH Multifuel BOILER	RDF- 150 MTD and Low Sulphur Coal/Biomass-120 MTD or Low Sulphur Coal 100 MTD and Biomass 150 MTD	45 Meter from GL	Pulse Jet Filter, ESP	As per CAQM Norms.
2	2x500 KVA dual fuel kit installed DG Sets	PNG/Diesel	05 meter from nearest roof level separately	Acoustic enclosure	As per CAQM Norms.

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

- The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
- In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
- If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
- In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
- In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

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6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
 - (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
 - (ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.
 - (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.

26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity of Duplex Board/MG Poster Paper/Craft Paper 160 MT/Day using Waste Paper, Soap Stone, Flocculent as Raw Material and 3.0 MW Captive Power Plant .
2. The earlier CTO issued by Board vide Ref No. - 201529/UPPCB/MuzaffarNagar (UPPCBRO)/CTO/both/MUZAFFARNAG AR/2024 Date: 27/02/2024 is hereby revoked.
3. The industry must comply the conditions of NOC issued to unit from the UPGWD for abstraction of ground water and submit the CTE issued by Board vide letter dated 09-07-2024.
4. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.
5. The industry shall discharge domestic effluent-3 KLD into Septic Tank and Industrial effluent- 800 KLD is being discharged after treatment in ETP to Dhandera Drain. Unit shall either adopt Zero Liquid Discharge (ZLD) or reuse/recycle maximum quantity of treated effluent before discharging it outside the factory premises.
6. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
7. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
8. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
9. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
10. Industry shall install/maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.
11. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.
12. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x 7 basis.
13. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
14. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
15. The industry shall operate and maintain APCS attached with 1 X 23 TPH Multifuel BOILER as Pulse Jet Filter, ESP, 45 meter stack height from ground level and APCS installed with 2x500 KVA dual fuel kit installed DG sets as acoustic enclosure and 5 meter stack height from nearest roof level. Fuel used in 23

- TPH boiler are RDF- 150 MTD and Low Sulphur Coal/Biomass- 120 MTD or Low Sulphur Coal 100 MTD and Biomass 150 MTD. Only approved fuel is permitted as per CAQM direction.
16. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
 17. Unit shall comply with direction issued under Revised Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
 18. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the CAQM.
 19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 65 and other direction issued time to time regarding use of approved fuel.
 20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction regarding DG sets.
 21. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.
 22. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
 23. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
 24. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
 25. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
 26. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
 27. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
 28. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.
 29. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

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Regional Officer, UPPCB, Muzaffarnagar.

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REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
 Kamal Cinema Building, Railway Road, Muzaffarnagar

TEST REPORT: WASTE WATER LABORATORY

Ref No: 32873178/MuzaffarNagar/2025

Date: 17/07/2025

- 1- Name of Industry: AGARWAL DUPLEX BOARD MILLS LIMITED, 4TH KM STONE , BHOPA ROAD ,MUZAFFARNAGAR
- 2- Address of Industry: 4TH KM STONE , BHOPA ROAD ,MUZAFFARNAGAR
- 3- District: Muzaffarnagar
- 4- Description about sampling point: Final Outlet Discharge of E.T.P.
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: (1) Sandhya Sharma; Junior Engineer (2) Ravish Pratap Singh; J.R.F
- 7- Colour and Odour: Colourless None
- 8- Quantity and Packing: 1.0 L PVC
- 9- Date of Sample Collection: 11/07/2025
- 10- Analysis Indented by: RO MuzaffarNagar
- 11- Date of sample receipt in Lab: 11/07/2025
- 12- Period of Analysis: As per APHA Standards
- 13- ULR Number: --
- 14- Sampling Plan/Ref. No.: --
- 15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.4	6.5-8.5	02-12
2	Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	28	.50	10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1164	1600	10- 50000 mg/l
4	Total Solids, APHA 24th Ed.2540 B: 2023	mg/l	1192	Not Specified	10- 50000 mg/l
5	BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	19.0	30	1.0 -50000 mg/l
6	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023.	mg/l	124	250	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986 source: www.epcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Note: 1. The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced except in full, without the written permission of laboratory; 3. The test report pertains to the sample as received in Lab.

Remark: Nil

GEETESH Digitally signed
 by GEETESH
CHANDR CHANDRA
 A Date: 2025.07.18
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UPPCB/Regional Laboratory MZN	Issue No.: 0	Issue Date: 17.07.2025	Page No.: Page 1 of 3
Amendment No.: 0	Amendment Date.: 17.07.2025	Approved by: TM	Issued by: QM

Analysed by-
[Diwakar Dev Gahlot(JRF)]

Authorized by

Gitesh Chandra (RO)

Digitally signed by
GEETESH CHANDRA
Date: 2025.07.18
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Regional Officer

UPPCB/Regional Laboratory MZN	Issue No.: 0	Issue Date:17.07.2025	Page No.:Page 2 of 3
Amendment No.:0	Amendment Date.:17.07.2025	Approved by: TM	Issued by: QM



Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory



TC-12621

TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/EP-079/15/05/25		DATE OF REPORT : 20/05/2025
Name and Address of Customer	M/S AGARWAL DUPLEX BOARD MILLS LTD. 4TH KM, BHOPA ROAD MUZAFFARNAGAR UTTAR PRADESH, 251001	

SAMPLING DETAIL

Sample Name	: STACK EMISSION	Analysis End Date	: 20/05/2025
Analysis Start Date	: 15/05/2025	Sampling Done By	: NCL
Date of Sampling	: 14/05/2025	Duration of Sampling	: 30 min
Sampling Protocol	: IS : 11255	Sample ID No.	: NCL/EP-079/15/05/25
Sampling Location	: --	Area Category	: --
Equipments Used	: Vayubodhan Stack Sampler No-1 VSS-1 (S.No-321 DTC 07)		

DETAILS OF STACK

Stack Attached to	: Boiler	Capacity	: 23 TPH
Type of fuel used	: Biomass	Quantity of fuel used	: 150 TPD
Stack height above the ground level	: 45 Mtr	Stack height above the roof top	: --
Stack dia at the top	: 1600 mm	Material of Construction	: RCC
Attached APCS	: Pulse Jet Filter, ESP	Normal Operating Schedule	: 24 HRS
Commissioning date	: -		

PHYSICAL OBSERVATIONS

Ambient Temperature	: 38°C	Flue gas temperature	: 120°C
Velocity of the flue gases	: 8.12 Mtr/Sec	Sampling Flow Rate of SPM	: 26.0 LPM
Sampling Flow Rate for Gases	: 2.0 LPM	Quantity of Emission discharged	: 43372 Nm ³ /hr

TEST RESULT

S.No.	Test Parameters	Units	Test Method	Results	Specification As Per CPCB
1	Particulate Matters (PM)	mg/Nm ³	IS:11255 (Part-1)	45	80
2	Sulphur Dioxide (SO ₂)	mg/Nm ³	IS:11255 (Part-2)	22	Not Specified
3	Carbon Monoxide (CO)	%	IS:13270	0.25	Not Specified
4	Oxide of Nitrogen (NO _x)	mg/Nm ³	IS:11255 (Part-7)	38	Not Specified

End of Report

Remarks : As Per CAQM Specification/Guidelines

EP-079/15/05/25-1



J. K. SINGH
Section In-charge
Checked by

FOR NEWCON CONSULTANTS & LABORATORIES

Authorised Signatory



- The test report refers only to the particular sample/s submitted for testing and listed parameters.
- Endorsement of the same is neither inferred nor implied.
- Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
- Complaints about this report should be communicated within 10 days of the issue date of this report.
- The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghazabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Mobile : 9810430345, 9205501788 | Website : www.newconlab.in

E-mail : newconlab@gmail.com, newconlabfinance@gmail.com

GSTIN : 09AAHHJ1767L1ZR
State : Uttar Pradesh State Code : 09

1244

Annexure - 11

MALWA TRADING COMPANY

Khasra No. 376, Bhopa Road, MUZAFFARNAGAR-251001 (Uttar Pradesh)
Mobi : 9837040681

Ref No.

Date. 17.07.25

TO WHOMSOEVER IT MAY CONCERN

This is to be certify that M/S MALWA TRADING CO. Muzaffarnagar has purchased Fly ash quantity Avg. 109.5 Mt in the month of JUNE' 2025 from M/S AGARWAL DUPLEX BOARD MILLS LTD. (U.P) and entire quantity of fly ash is sold out to various Cement Industries.

For MALWA TRADING COMPANY

(PROPRIETOR)



This certificate is issued on request of M/S AGARWAL DUPLEX BOARD MILLS LTD, 4TH KM BHOPA ROAD, MUZAFFARNAGAR (U.P).



Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 29154984

226980/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2024

Date: 04/01/2025

To,

M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1

9th KM stone, Bhopa Road, Muzaffarnagar, MUZAFFARNAGAR, 251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 29154984

Date :- 2024-11-27

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1 located at 9th KM stone, Bhopa Road, Muzaffarnagar, MUZAFFARNAGAR, 251001 subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions:

- 1.1 This CCA is granted for the period upto 2028-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
- 1.2 This CCA is granted for the period upto 2028-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By-products with quantity per month	
1	KRAFT PAPER-200 MT/Day (30 MT/Day based on Agro Waste and 170 MT/Day based on Waste Paper)	KRAFT PAPER-200 MT/Day (30 MT/Day based on Agro Waste and 170 MT/Day based on Waste Paper)	KRAFT PAPER-200 MT/Day (30 MT/Day based on Agro Waste and 170 MT/Day based on Waste Paper)

3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

1	KRAFT PAPER-200 MT/Day (30 MT/Day based on Agro Waste and 170 MT/Day based on Waste Paper)	KRAFT PAPER-200 MT/Day (30 MT/Day based on Agro Waste and 170 MT/Day based on Waste Paper)	KRAFT PAPER-200 MT/Day (30 MT/Day based on Agro Waste and 170 MT/Day based on Waste Paper)	KRAFT PAPER-200 MT/Day (30 MT/Day based on Agro Waste and 170 MT/Day based on Waste Paper)
---	--	--	--	--

- Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

- Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
- The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
- Status of NOC from CGWA/SGWB: Applied/Granted
- If Granted: Number of NOC and Validity 2028-12-31
- Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
- Details of piezometer installed i.e., numbers with coordinates.
- This CCA is valid for details w.r.t fresh water as mentioned below:

S.No	Source of fresh water	Declaration	Permitted
		Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

- The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m ³ / t paper With Power Boiler < 5 m ³ / t paper

- Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
- The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority.
- Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
- All the pipelines carrying fresh water/back water should be coloured as per protocol.

13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	Declared by the unit	Permitted
1	950 KLD	950 KLD	950 KLD (Unit shall adopt ZLD technology or maximum treated effluent will be recycled/reused for minimizing the use of fresh water)

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

- i Unit shall recycle all the treated effluent in the industrial process only.
 - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
 - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
 - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
 - v Unit shall conduct the water audit and submit the same to SPCB
 - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
 - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed

BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/l	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	-	-	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
 7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
 8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
 9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
 10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
 11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
 12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
 13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
 14. **For Wood based/Agro based paper mill:**
 - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
 - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
 - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
 15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
 16. The unit shall set up an Environment Management Cell within unit as per the Charter.
 17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
 18. All flowmeter should be calibrated annually from recognized institutions/vendor.
 19. The unit shall prepare material balance and water balance report annually.
 20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
 21. The unit shall get its ETP performance evaluated by a third party annually.
 22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.
- C. **Domestic effluent/Sewage treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Details	Permitted
1.	Maximum daily discharge of sewage	06 KLD
2.	Treatment facility	Septic tank
3.	Discharge point	septic tank

- * In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
------	-----------	----------

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
- b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
- g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Flootation) Units

7. Environmental management system

- i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	steam is being supplied through 36 TPH Boiler (attached 6 MW turbine) installed in sister unit M/s Shree Bhageshwari Papers Ltd. (Steel Division) equipped with ESP and 52 meter stack height	steam is being supplied through 36 TPH Boiler (attached 6 MW turbine) installed in sister unit M/s Shree Bhageshwari Papers Ltd. (Steel Division) equipped with ESP and 52 meter stack height	steam is being supplied through 36 TPH Boiler (attached 6 MW turbine) installed in sister unit M/s Shree Bhageshwari Papers Ltd. (Steel Division) equipped with ESP and 52 meter stack height	steam is being supplied through 36 TPH Boiler (attached 6 MW turbine) installed in sister unit M/s Shree Bhageshwari Papers Ltd. (Steel Division) equipped with ESP and 52 meter stack height	steam is being supplied through 36 TPH Boiler (attached 6 MW turbine) installed in sister unit M/s Shree Bhageshwari Papers Ltd. (Steel Division) equipped with ESP and 52 meter stack height

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon^{ble} Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

- The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
- In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
- If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
- In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
- In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
- This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
- Compulsory documents to be submitted by the Unit: -

- (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
- (ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.
- (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.

27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity KRAFT PAPER-200 MT/Day (30 MT/Day based on Agro Waste and 170 MT/Day based on Waste Paper).
2. Unit shall adopt ZLD technology or maximum treated effluent will be recycled/reused for minimizing the use of fresh water.
3. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
4. Unit shall comply with the provisions of Charter issued from the CPCB for Pulp and Paper Industry.
5. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
6. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
7. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x7 basis.
8. The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
9. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
10. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
11. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.
12. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
13. Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of the discharge drain of effluent from the factory premises and its URL and password shall be provided to the UPPCB Control room.
14. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
15. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
16. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
17. Industry shall submit quarterly monitoring reports of treated effluent from a certified /approved laboratory under E.P. Act 1986.
18. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000
19. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner

that the air emission confirms with the standards as applicable.

20. Industry shall install OCEMS on stack as per the direction of CPCB.

21. The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.

22. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

23. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

24. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018.

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PRAVEEN KUMAR
KUMAR Date: 2018.01.27
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Environmental Engineer
Incharge Circle-3

Copy to:

Regional Officer, UPPCB, Muzaffarnagar.

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by PRAVEEN
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KUMAR Date: 2018.01.27
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Environmental Engineer
Incharge Circle-3



Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Amended Certificate

Application Id : 28973362

225925/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2024

Date: 12/03/2025

To,

M/sSHREE BHAGESHWARI PAPERS PVT LTD UNIT 2

9th Km Stone , Bhopa Road , Muzaffarnagar,MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 28973362

Date :- 2024-11-27

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2 located at 9th Km Stone , Bhopa Road , Muzaffarnagar,MUZAFFAR NAGAR,251001 subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions:

- 1.1 This CCA is granted for the period upto 2028-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
- 1.2 This CCA is granted for the period upto 2028-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By-products with quantity per month	
1	Waste Paper 120 MT/Day	WRITING AND PRINTING PAPER-100 MT/Day	WRITING AND PRINTING PAPER-100 MT/Day using Waste Paper 120 MT/Day as raw material

3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

1	KRAFT PAPER-100 MT/Day using Waste Paper 120 MT/Day as raw material	KRAFT PAPER-100 MT/Day using Waste Paper 120 MT/Day as raw material	KRAFT PAPER-100 MT/Day using Waste Paper 120 MT/Day as raw material	KRAFT PAPER-100 MT/Day using Waste Paper 120 MT/Day as raw material
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- Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

- Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
- The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
- Status of NOC from CGWA/SGWB: Applied/Granted
- If Granted: Number of NOC and Validity 2028-12-31
- Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
- Details of piezometer installed i.e., numbers with coordinates.
- This CCA is valid for details w.r.t fresh water as mentioned below:

S.No	Source of fresh water	Declaration	Permitted
		Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

- The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m ³ / t paper With Power Boiler < 5 m ³ / t paper

- Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
- The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority.
- Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
- All the pipelines carrying fresh water/back water should be coloured as per protocol.
- The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	Declared by the unit	Permitted
1	1160 KLD	1160 KLD	1160 KLD (2. Unit shall adopt ZLD technology or maximum treated effluent will be recycled/reused for minimizing the use of fresh water)

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

- i Unit shall recycle all the treated effluent in the industrial process only.
 - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
 - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
 - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
 - v Unit shall conduct the water audit and submit the same to SPCB
 - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
 - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
 5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed

COD, mg/	≤ 200	< 150	< 150	No discharge is allowed
TDS, mg/l	≤ 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	≤ 250	< 150	< 150	No discharge is allowed
AOX, mg/l	≤ 8	-	-	No discharge is allowed
SAR	≤ 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
 7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
 8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
 9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
 10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
 11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
 12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
 13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
 14. **For Wood based/Agro based paper mill:**
 - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
 - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
 - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
 15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream, and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
 16. The unit shall set up an Environment Management Cell within unit as per the Charter.
 17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
 18. All flowmeter should be calibrated annually from recognized institutions/vendor.
 19. The unit shall prepare material balance and water balance report annually.
 20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
 21. The unit shall get its ETP performance evaluated by a third party annually.
 22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.
- C. Domestic effluent/Sewage treatment and discharge: -**
1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below;

S No.	Details	Permitted
1.	Maximum daily discharge of sewage	8 KLD
2.	Treatment facility	Septic tank
3.	Discharge point	septic tank

- * In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
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3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
 - Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
 - Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
 - Use of jet aerators for improved biodegradation in aeration tank and increased DO level
 - Press Washers in Pulp Washing to optimize water consumption acceptable under charter
 - Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
 - Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
 - Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Flootation) Units
- #### 7. Environmental management system
- Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
 - Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.
- #### 8. Air Pollution Mitigation
- The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	steam is being supplied through 36 TPH Boiler (attached 6 MW turbine) installed in sister unit M/s Shree Bhageshwari Papers Ltd. (Steel Division) equipped with ESP and 52 meter stack height.	steam is being supplied through 36 TPH Boiler (attached 6 MW turbine) installed in sister unit M/s Shree Bhageshwari Papers Ltd. (Steel Division) equipped with ESP and 52 meter stack height.	steam is being supplied through 36 TPH Boiler (attached 6 MW turbine) installed in sister unit M/s Shree Bhageshwari Papers Ltd. (Steel Division) equipped with ESP and 52 meter stack height.	steam is being supplied through 36 TPH Boiler (attached 6 MW turbine) installed in sister unit M/s Shree Bhageshwari Papers Ltd. (Steel Division) equipped with ESP and 52 meter stack height.	steam is being supplied through 36 TPH Boiler (attached 6 MW turbine) installed in sister unit M/s Shree Bhageshwari Papers Ltd. (Steel Division) equipped with ESP and 52 meter stack height.

- ii. Operation and maintenance of APCs shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
 - (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.

- (ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.
- (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
- 8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
- 9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
- 10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
- 11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
- 12. made thereunder.
- 13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
- 14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
- 15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
- 16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
- 17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
- 18. The unit will have to deposit the revised fee whenever it is notified.
- 19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
- 20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
- 21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
- 22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL <http://www...>
- 23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
- 24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
- 25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
- 26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
- 27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.

28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity WRITING AND PRINTING PAPER-100 MT/Day using Waste Paper 120 MT/Day as raw material.
2. Unit shall adopt ZLD technology or maximum treated effluent will be recycled/reused for minimizing the use of fresh water.
3. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
4. Unit shall comply with the provisions of Charter issued from the CPCB for Pulp and Paper Industry.
5. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
6. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
7. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.
8. The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
9. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
10. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
11. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.
12. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
13. Unit shall not use Agro Waste as raw material.
14. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.
15. Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of the discharge drain of effluent from the factory premises and its URL and password shall be provided to the UPPCB Control room.
16. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
17. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
18. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
19. Industry shall submit quarterly monitoring reports of treated effluent from a certified /approved laboratory under E.P. Act 1986.
20. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000
21. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner

that the air emission confirms with the standards as applicable.

22. Industry shall install OCEMS on stack as per the direction of CPCB.

23. The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.

24. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

25. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

26. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018.

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KUMAR

**Environmental Engineer
Incharge Circle-3**

Copy to:

Regional Officer, UPPCB, Muzaffarnagar.

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**Environmental Engineer
Incharge Circle-3**



**REGIONAL LABORATORY BULANDSAHAH
UTTAR PRADESH POLLUTION CONTROL BOARD**

F-5, Jamuna Puram Colony, Bulandsahar



TEST REPORT: WASTE WATER LABORATORY

Ref No: 32843106/Bulandshahar/2025

Date: 17/07/2025

- 1- Name of Industry: SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1, 9th Km Bhopa Road
- 2- Address of Industry: 9th Km Bhopa Road
- 3- District: Muzaffarnagar
- 4- Description about sampling point: Final Outlet Discharge of E.T.P.
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Sandhya Sharma Junior Engineer & Ravish Pratap Singh J.R.F
- 7- Colour and Odour: Colourless None
- 8- Quantity and Packing: 1.0 L PVC
- 9- Date of Sample Collection: 11/07/2025
- 10- Analysis Indented by: RO MuzaffarNagar
- 11- Date of sample receipt in Lab: 12/07/2025
- 12- Period of Analysis: 12/07/2025-15/07/2025
- 13- ULR Number: TC961325000388F
- 14- Sampling Plan/Ref. No.: UPPCB/RL/BSR/PR/7.4.3/1a
- 15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.58	6.5 -8.5	02-12
2	Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	24.0	<50.0 mg/l	10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1024.0	<1600.0 mg/l	10- 50000 mg/l
4	Total Solids, APHA 24th Ed.2540 B: 2023	mg/l	1048.0	-	10- 50000 mg/l
5	BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	16.0	<20.0 mg/l	1.0 -50000 mg/l
6	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	136.00	<150.0 mg/l	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI), The Environment (Protection) Rules, 1986 source: www.epcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Note: 1. The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in lab.

Remark: NA

Analysed by-
[Anect Kumar(JRF)]

Authorized by
Nisha Fatima
Nisha Fatima (JRF)

[Signature]
Regional Officer

UPPCB/RL/BSR/PR/7.8 .1a	Issue No.: 01	Issue Date:03.06.2021	Page No.:Page 1 of 2
Amendment No.:01	Amendment Date.:29.05.2023	Approved by: TM	Issued by: QM



**REGIONAL LABORATORY BULANDSAHAH
UTTAR PRADESH POLLUTION CONTROL BOARD**

F-5, Jamuna Puram Colony, Bulandshahr



TEST REPORT: WASTE WATER LABORATORY

Ref No: 32843122/Bulandshahr/2025

Date:17/07/2025

- 1- Name of Industry: SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2, 9th Km Bhopa Road
- 2- Address of Industry: 9th Km Bhopa Road
- 3- District: Muzaffarnagar
- 4- Description about sampling point: Final Outlet Discharge of E.T.P.
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Sandhya Sharma Junior Engineer & Ravish Pratap Singh J.R.F
- 7- Colour and Odour: Colourless None
- 8- Quantity and Packing: 1.0 L PVC
- 9- Date of Sample Collection: 11/07/2025
- 10- Analysis Indented by: RO MuzaffarNagar
- 11- Date of sample receipt in Lab: 12/07/2025
- 12- Period of Analysis: 12/07/2025-15/07/2025
- 13- ULR Number: TC9613250000389F
- 14- Sampling Plan/Ref. No.: UPPCB/RL/BSR/PR/7.4.3/1a
- 15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.49	6.5 -8.5	02-12
2	Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	21.0	<50.0 mg/l	10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1091.0	<1600.0 mg/l	10- 50000 mg/l
4	Total Solids, APHA 24th Ed.2540 B: 2023	mg/l	1112.0	-	10- 50000 mg/l
5	BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	12.0	<20.0 mg/l	1.0 -50000 mg/l
6	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	108.0	<150.0 mg/l	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Note : 1 The results in the Test Report relate only to the items stated. 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Aneet Kumar(JRF)]

Authorized by
Nisha Fatima
Nisha Fatima (JRF)

[Signature]

Regional Officer

UPPCB/RL/BSR/PR/7.8 .1a	Issue No.: 01	Issue Date:03.06.2021	Page No.:Page 1 of 2
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Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory



TC-12621

TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/EW-086/02/07/25	DATE OF REPORT : 07/07/2025
Name and Address of Customer	M/S SHREE BHAGESHWARI PAPERS PVT. LTD (UNIT-1) 9TH KM STONE, BHOPA ROAD MUZAFFARNAGAR, U.P.

SAMPLING DETAIL

Sample Name	: STACK EMISSION	Analysis End Date	: 07/07/2025
Analysis Start Date	: 02/07/2025	Sampling Done By	: NCL
Date of Sampling	: 01/07/2025	Duration of Sampling	: 30 Minutes
Sampling Protocol	: IS : 11255	Sample ID No.	: NCL/EW-086/02/07/25
Sampling Location	: --	Area Category	: --
Equipments Used	: Vayubodhan Stack Sampler No-1 VSS-1 (S.No-321 DTC 07)		

DETAILS OF STACK

Stack Attached to	: Boiler	Capacity	: 36 TON
Type of fuel used	: RDF/LSF/Biomass	Quantity of fuel used	: 220MTD/175MTD/170MTD
Stack height above the ground level	: 52 Mtr	Stack height above the roof top	: --
Stack dia at the top	: 1200 mm	Material of Construction	: RCC
Attached APCS	: see note below	Normal Operating Schedule	: 24 Hrs
Commissioning date	: --		

PHYSICAL OBSERVATIONS

Ambient Temperature	: 32°C	Flue gas temperature	: 137°C
Velocity of the flue gases	: 7.14 mtr/sec	Sampling Flow Rate of SPM	: 22.0 LPM
Sampling Flow Rate for Gases	: 1.6 LPM	Quantity of Emission discharged	: 20563 Nm ³ /hr

TEST RESULT

S.No.	Test Parameters	Units	Test Method	Results	Specification As Per CPCB
1	Particulate Matters (PM)	mg/Nm ³	IS:11255 (Part-1)	42	80
2	Sulphur Dioxide (SO ₂)	mg/Nm ³	IS:11255 (Part-2)	239	Not Specified
3	Carbon Monoxide (CO)	%	IS:13270	0.50	Not Specified
4	Oxide of Nitrogen (NO _x)	mg/Nm ³	IS:11255 (Part-7)	256	Not Specified

End of Report

Remarks : As Per CAQM Specification/Guidelines
APCS - Dry Pulse Jet Type Filter/Scrubber followed by E.S.P

EW-086/02/07/25-1



Section In-charge
Checked by

FOR NEWCON CONSULTANTS & LABORATORIES

Authorized Signature



- The test report refers only to the particular sample/s submitted for testing and listed parameters.
- Endorsement of the same is neither inferred nor implied.
- Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
- Complaints about the report should be communicated within 10 days of the issue date of this report.
- The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)
Mobile : 9810430345, 9205501788 | Website : www.newconlab.in
E-mail : newconlab@gmail.com, newconlabfinance@gmail.com

GSTIN 09IUZPS2715D1ZX

**ARJUN ENTERPRISES**

DEALS IN - DRY FLYASH, PONDASH & Fleet Owner
OPP-GOODLUCK COMPANY DADRI NTPC G B NAGAR 203207 U.P.
EMAIL ID: Arjunenterprises8315@gmail.com

TO

M/S Shree Bhageshwari paper 's Pvt Ltd.

Add: Bhopa road muzzfarnagar (u.p)

Dear Sir/Madam,

It is reference to That M/S Ganpati Engineering and construction utility Ghaziabad
GSTIN 09AAREFG9656M1ZA has Transportation/Supplier of Dry Fly ash in closed
bulker at wonder cement Ltd Gabhana Aligarh (u.p) which is used for cement
manufacturing

PO 'no has issued from wonder cement

WCL/PUR/AGU/RM/CONTRACT/SUPPLY/2023-24/037

Thanks & Regards
ARJUN ENTERPRISES

GST NO- 09IUZPS2715D1ZX

ARJUN ENTERPRISES
Arjun
Proprietor



WCL/PUR/AGU/RM/Contract/Supply/2023-24/037
Dated - 18.12.2023

M/s Arjun Enterprises
Opp. Good Luck Company,
G T Road, Rawal Market, NTPC Dadri,
Gautam Buddha Nagar - 203207 (UP)

Kind Attn. - Mr. Arjun Rawat

Sub: Contract for Supply of Dry Fly Ash from Various Thermal Power Stations in Dadri area to our plant site M/s Wonder Cement Ltd, Village-Somna Dorau Mor, Gabhana - 202136, Aligarh, Uttar Pradesh.

Dear Sir,

With reference to the telephonic discussion, we had with you for supply of Fly Ash, we are pleased to issue this purchase order on you for the following scope of supply along with terms and conditions:

1.0 Scope of work and charges

- a) Supply of Dry Fly Ash from Various Thermal Power Stations in Dadri area to our plant site M/s Wonder Cement Ltd, Village-Somna Dorau Mor, Gabhana - 202136, Aligarh, Uttar Pradesh by suitable bulkers as per our advice given from time to time.
- b) Price: Rs. 1100/MT (One Thousand One Hundred only) FCR at our site. Taxes (GST) as applicable shall be paid extra at actual.
- c) The Charges payable to you are inclusive of all expenses.
- d) Any price variation upward/downward shall be as per WCL discretion and communicated to you in advance through written communication.
- e) Quantity: As per our requirement given to you time to time through email/phone.
- f) You shall arrange sufficient No. of Bulker.
- g) You will ensure that the unloading of material takes place at the destination as SPECIFIED by us. In case of any damage at our plant as well as loading plant/site by bulker driver/your bulker or any of your representatives, same will be debited to your account and deducted from your bills.
- h) You will ensure that all necessary documents such as Invoice/Delivery Challans in desired number of copies, IR and other forms (if required) as per requirement are submitted with each consignment. You will be solely responsible for penalty/line imposed by any authorities such as Sales Tax, RTD, Octroi, Excise, Police, Check Post authorities etc. for lack of requisite documentation/papers.
- i) Driver of the Bulker should have valid Driving License, which should be produced by him on demand by our Authorized Official. Driver without valid license will not be allowed. Only the driver will be allowed to complete the unloading work.

WONDER CEMENT LIMITED

Corporate Office: 17, Gid Fakhara, New Gurgaon, Gurgaon - 122 004, Haryana (India)
Tel: +91 294 277777 Fax: +91 294 277 140 E-mail: corp.office@wondercement.com

Registered Office: Main Road, Madangan, Ghatampur - 202 801, District - Aligarh, Uttar Pradesh (India)
Tel/Fax: +91 143 256551 E-mail: reg.office@wondercement.com Website: www.wondercement.com

CIN: L29247UP2005PL101245

WONDER

WCL/PUR/AGU/RM/Contract/Supply/2023-24/037

- j) After reporting at our factory gates, your driver should report to our security person on duty. He should strictly follow the instructions being given for unloading of the material.
- k) You shall submit original gate pass of TPS and all Toll tax receipts along with the consignment.

2.0 Loading & Unloading

Loading of the consignment will be arranged by you at loading point & Unloading at our site shall be by us.

3.0 Taxes & Duties:

- a. The above rates are firm and fixed and inclusive of all taxes and duties, applicable Goods & Service Tax shall be extra. Applicable T.D.S shall be deducted from your bill and necessary certificate will be issued to you. Please mention the PAN No. and Goods & Service Tax No. in your Invoice.

b. Our Commercial Details.

PAN : AAACW6009L
 GST No : 09AAACW6009L2Z1

- c. In case any credit, refund or other benefit is denied or delayed to the Buyer due to any non-compliance by the Seller/Service provider (such as failure to upload the details of supply on GSTN portal, failure to pay GST to the Government) or due to non-furnishing or furnishing of incorrect or incomplete documents/ details/ information by the Seller/Service Provider, the Seller/Service Provider would reimburse the Buyer the loss to Buyer including, but not limited to, the tax loss, interest and penalty.

4.0 Invoice Instructions

Invoice to be prepared in triplicate in the name of M/s Wonder Cement Limited, Village-Somna Dorau Mor, Gabhana - 202136, Aligarh, Uttar Pradesh.

5.0 Deployment of Bulker

- 5.1 You shall place suitable & sufficient capacity bulker on date and time given on advance intimation before 7 days from us. Failing which we reserve the right to arrange the bulker from other source at your Risk and Cost.
- 5.2 You shall be solely responsible for safe custody of the goods from the time it is loaded on to your bulker and delivered at the destination.
- 5.3 The consignment should be transported in an adequate licensed capacity of the bulker. In case consignment is carried on the bulker having less licensed capacity than the weight of the consignment, it will be on 100% transit risk of you as the insurer does not accept the liability in case of any damage.
- 5.4 No transshipment will be allowed en-route.

6.0 Statutory Regulations, Laws etc.

All activities shall be carried out strictly as per the applicable statutory regulations.

2 of 4

WCL/PUR/AGU/RM/Contract/Supply/2023-24/037

The Transporter shall abide by the provisions of Motor Vehicles Act and regulations framed there under from time to time and will be solely responsible under the act.

If any amount becomes payable by the Wonder Cement Ltd, as result of any claim or application in terms of the provisions of the said act and any other legislation and rules/regulations there under, such amount shall be recovered from the Transporter freight bill by WCL.

7.0 Weighment

Dispatches will be made by road and the total quantity received will be as per the weight recorded at our site. No dispute shall be accepted in this regard. The payment shall be processed as per weight recorded at our weigh bridge or challan weight, whichever is less basis.

8.0 Payment Terms

You will raise your bills on Five Days basis along with the proof of receipt of material and basic bill amount after deducting any penalty if applicable will be released within 2-3 days

The payment of GST amount shall be released within 7 days after getting input tax credit by us or in any case we are not getting input tax credit by any reason but you have already filed GST return then you will provide acknowledgement/receipt of successfully filed GST return by you to our taxation department & after confirmation by our taxation department your payment will be released.

9.0 Termination

We reserve the right to terminate this supply order if your performance is not found satisfactory or you are found to indulge in unlawful or anti company activities.

10.0 CONFIRMATION

We are sending this contract in duplicate, please acknowledge the same and send us one copy of the same duly signed in token of your having accepted all the terms and conditions mentioned therein within 3 working days, failing which the contract will be treated as accepted by you.

11.0 Force Majeure:

If at any time during the continuance of this contract, the performance in whole or in part by either party [sub Contractors excluded] of any obligation under this Contract shall be prevented or delayed by reason of any war, hostility, acts of the public enemy, civil commotion, sabotage, fires, floods, explosions, epidemics, guarantee restrictions, strikes, lockouts or acts of God (herein after referred to as Event) then provided notice of the happenings of any such event is given by either party to the other within 48 hours from the date of occurrence thereof, neither party shall have claim for damages against the other in respect of non-performance or delay in performance, provided further that if the performance in whole or in part is delayed by reasons of such events for a period exceeding 60 days WCL shall have the exclusive right to decide the future course of action.

12.0 Relationship:

The contractor acknowledges that it is acting for the limited and exclusive purpose of the agreement. This agreement does not constitute the contractor as a servant, employee, partner, a joint venture

WONDER CEMENT LIMITED CONTRACT SUPPLY (2023-24) (03)

partner or an agent of WCL and the Contractor shall have no authority to bind WCL in any respect whatsoever and shall not hold itself out as owned by or associated with WCL other than as an independent contractor of WCL authorized and permitted to carry on the services on the terms and conditions hereinafter set forth. Name of the employees of contractor shall be construed or deemed to be the employees of the company at any time and contractor can, in law or otherwise, claim as against the company, relationship of employer and employee or any relationship similar thereto or any salaries or other benefits or claims as against the company. The staff/workmen/employees/similar power deployed by the contractor for rendering the services WCL under this agreement shall report to the supervisor appointed by the contractor.

13.0: Secrecy

This contract is a privileged document between buyer and seller and no information contained in this contract is divulged to third parties without the consent of each other.

14.0: Dispute Resolution

In case of any dispute arising due to difference of opinion in interpretation of any clause or terms and conditions or meaning of the word or language the decision of our MD shall be treated as final and binding on both the parties.

15: Validity

This contract will be valid from 18th December 2023 to 31st March 2024 subject to termination by wonder cement ltd (WCL) on 1 Week notice. After the expiry of the contract, it may be renewed again for further six month on the same terms & conditions at our option. However, in case of non-performance / violation of any terms and conditions of this contract, then the contract can be cancelled immediately, without any notice by Wonder Cement .td

16.0: Legal Matters

In respect of all legal matters, the jurisdiction would be Udaipur

Thanking you,

Yours faithfully,

For Wonder Cement Limited

R. S. Kabra
(EVP - Materials)

Accepted
For Arjun Enterprises

Authorized Signatory
Arjun Pant



Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 26924935

213602/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2024

Date: 07/08/2024

To,

M/sTEHRI PULP AND PAPER LTD UNIT 1

9th K.M stone Bhopa Road Muzaffarnagar,MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 26924935

Date :- 2024-07-18

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to M/s TEHRI PULP AND PAPER LTD UNIT 1 located at 9th K.M stone Bhopa Road Muzaffarnagar,MUZAFFAR NAGAR,251001 subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions: -

- 1.1 This CCA is granted for the period upto 2028-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
- 1.2 This CCA is granted for the period upto 2028-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper)	Name of Final Products & By-products with quantity per month	
1	Waste paper 250 MT/Day	Kraft Paper- 250 MT/Day	Kraft Paper 250 MT/Day



3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
1	Kraft Paper 250 MT/Day with the use of waste paper 250 MT/Day	Kraft Paper 250 MT/Day with the use of waste paper 250 MT/Day	Kraft Paper 250 MT/Day with the use of waste paper 250 MT/Day	Kraft Paper 250 MT/Day with the use of waste paper 250 MT/Day

ATULESH
YADAV

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ATULESH YADAV
Date: 2024.08.21
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- i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

- 1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
- 2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
- 3. Status of NOC from CGWA/SGWB: Applied/Granted
- 4. If Granted: Number of NOC and Validity 2028-12-31
- 5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
- 6. Details of piezometer installed i.e., numbers with coordinates.
- 7. This CCA is valid for details w.r.t fresh water as mentioned below:

S.No	Source of fresh water	Declaration	Permitted
		Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

- 8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m ³ / t paper With Power Boiler < 5 m ³ / t paper

- 9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
- 10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority.
- 11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section boiler feed, domestics consumption and other points of utilization.
- 12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
- 13. The unit shall install Piezometric well within the premises to monitor the level of groundwater and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

- 1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:



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S.No	CCA is valid for	Declared by the unit	Permitted
1	1300 KLD	1300 KLD	1300 KLD

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

- i Unit shall recycle all the treated effluent in the industrial process only.
 - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
 - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
 - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
 - v Unit shall conduct the water audit and submit the same to SPCB
 - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
 - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/l	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed

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AOX, mg/l	≤ 8	--	--	No discharge is allowed
SAR	≤ 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**
 - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
 - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
 - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. Domestic effluent/Sewage treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Details	Permitted
1.	Maximum daily discharge of sewage	5
2.	Treatment facility	septic tank/soak pit
3.	Discharge point	



- * In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
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3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
- Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
- Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. Environmental management system

- Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

- The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1.	1250x1 KVA DG Set, 1000x1 KVA DG Set	Diesel/PNG	As per Environment Protection Rules,	Acoustic enclosure	As per CAQM Norms.



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2	14 TPH Boiler	Low Sulphur Coal/Biomass	30 meter from GL	Multi Cyclone Dust Collector, Wet Scrubber and 30 meter stack height from GL.	As per CAQM Norms.
3	52 TPH Multifuel Boiler	RDF/ Low Sulphur Coal/Biomass	60 meter from GL	ESP, Dry Pulse Jet Type Filter/scrubber with 60 meter stack height	As per CAQM Norms.

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
 - (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
 - (ii). Environment Statement in form - V of Environment (Protection) Rule, 1986.
 - (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.



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8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.



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Specific Conditions:-

1. This CTO is valid only for the production of KRAFT PAPER - 200 MT/DAY (WASTE PAPER BASED- 250 MT/DAY) AND KRAFT PAPER - 50 MT/DAY (AGRO WASTE BASED- 150 MT/DAY), Caustic, Rosin, Alum etc. and Turbine of capacity 8 MW only. CTO issued vide Board's online letter ref no. 192460/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAG AR/2023 Date: 27/10/2023 is being hereby null and void.
2. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
3. Unit shall comply all the condition of CTE certificate issued by the Board on dated-14-06-2024.
4. Unit shall either adopt Zero Liquid Discharge (ZLD) or reuse/recycle maximum quantity of treated effluent before discharging it outside the factory premises.
5. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent.
6. The unit will not use agro based raw materials in the production process.
7. Unit shall operate and maintain APCS installed as ESP, Dry Pulse Jet Type Filter/scrubber with 60 meter stack height has been installed as APCS in existing 52 TPH boiler and 14 TPH Boiler with Multi Cyclone Dust collector, wet scrubber with 30 meter stack height. Fuel for Boiler is (RDF 400 MT/day & Low sulphur coal- 250 MT/Day or Low sulphur coal / Biomass fuel 400 MT/Day) . Unit has also installed 1x1250 KVA and 1x1000 KVADG SETs, fuel for DG Set is Diesel/PNG as per CAQM direction. Unit shall comply with CAQM norms.
8. The industry shall installed OCEEMS and will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
9. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
10. The unit must comply with the conditions imposed by CGWA in its NOC issued to the unit for ground water extraction.
11. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x7 basis.
12. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
13. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
14. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.
15. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
16. Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of the discharge drain of effluent from the factory premises and its URL and password shall be provided to the UPPCB Control room.
17. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
18. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which would be deemed void.
19. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

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20. Industry shall submit quarterly monitoring reports of treated effluent from a certified /approved laboratory under E.P. Act 1986.
21. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
22. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
23. The unit shall submit the audited balance sheet for the current year.
24. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the CAQM.
25. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 65 regarding use of cleaner fuel.
26. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction issued time to time regarding DG sets.
27. Unit must ensure strict time bound compliance of suggestion/recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
28. Unit shall submit Effluent/Emission monitoring report of the ETP and stack of Air Polluting Sources and Ambient Air Monitoring of the premises done by MoEF&CC and UPPCB approved laboratory within 01 Month and on Quarterly basis to the Board by LIMS Portal.
29. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-BeltGuide_160218.pdf.
30. Unit shall comply with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

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Copy to:

Regional Officer, UPPCB, Muzaffarnagar.

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Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2721826,2721831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

151796/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2022 Date: 15/03/2022

To,

M/s

TEHRI PULP AND PAPER LTD UNIT 2

9th Km Stone, Bhopa Road, Muzaffarnagar, MUZAFFAR NAGAR, 251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981"

Consent No-15367508 Date-15/03/2022

CCA is hereby granted to **TEHRI PULP AND PAPER LTD UNIT 2** located at **9th Km Stone, Bhopa Road, Muzaffarnagar, MUZAFFAR NAGAR, 251001**. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **TEHRI PULP AND PAPER LTD UNIT 2** granted for the period from **15/03/2022** to **31/12/2026** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 7578.00 Lakhs**

S No	Product	Quantity	Unit
1	KRAFT PAPER-350 MT/DAY	350	Metric Tonnes/Day

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point
Domestic	6.0 KLD	Septic Tank
Industrial	700 KLD	ETP

(ii) **Trade Effluent Treatment and Disposal** :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall be subject to the following general and specific standards as prescribed under Environment (Protection) Act, 1986 and applicable to the unit from time-to-time :-



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Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	AS PER E(P) RULES, 1986
2	SUSPENDED SOLIDS	AS PER E(P) RULES, 1986
3	DISSOLVED SOLIDS	AS PER E(P) RULES, 1986
4	TOTAL SOLIDS	AS PER E(P) RULES, 1986
5	BOD	AS PER E(P) RULES, 1986
6	COD	AS PER E(P) RULES, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	FROM SISTER UNIT M/S TEHRI PULP AND PAPER LTD (UNIT 1)	STEAM	0	Particulate Matter	0

Emission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed in the following table



areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Chief Environmental Officer (Circle 3)

Annexure

Specific Conditions

1. This CTO is valid only for the production capacity KRAFT PAPER-350 MT/DAY BY USING WASTE PAPER, ALUM, ROSIN AND CAUSTIC AS A RAW MATERIAL.

2. The Unit shall submit Bank guarantee of Rs. 1,00,000/- for establishment of Miyawaki Forest as per the GO No. 1011/81-7-2021-09(writ)/2016, dated-13.10.2021 of Department of Environment, Forest and Climate Change within a month from the date of issue of this order with the proposal for proposed plantation.

3. Earlier Board has issued CTO Water to the said unit vide letter no-68229/U PPCB/MuzaffarNagar(U PPCBRO)/CTO/water/MUZAFFARNAGAR/2019, dated-28.12.2019 is revoked.

4. Earlier Board has issued CTO Air to the said unit vide letter no-68230/U PPCB/MuzaffarNagar(U PPCBRO)/CTO/air/MUZAFFARNAGAR/2019, dated-28.12.2019 is revoked.



5. The industry must comply conditions of NOC from State Ground Water Department issued to unit.
6. Industry shall submit ETP analysis report from MOEF&CC or UPPCB approved lab within a month after operation of the unit and on quarterly basis to the Board.
7. Unit shall submit the compliance of the conditions of CTE issued to unit vide Boards letter dated 11.08.2021 and point wise compliance of last issued CTO within one month to the Board and on Quarterly basis.
8. The industry shall submit a proof of Bank Guarantee submitted in the Board, if not then submit the Bank Guarantee as per CTE issued to unit on 11.08.2021 within a month.
9. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
10. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMI/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
11. The unit will not use agro based raw materials in the production process.
12. The industry shall ensure installation, operation and continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
13. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
14. The E.T.P. unit operation line up Strengthening is to be maintained.
15. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x 7 basis.
16. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
17. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
18. Unit shall abide by directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas.
19. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
20. The dyeing, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.
21. Industry shall submit stack/ambient air quality monitoring report from Boards Laboratory, after starting the production within one month.
22. The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
23. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
24. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
25. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
26. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
27. The industry shall obtain prior consents in the event of any addition of new emission generating sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with



section- 21/22 of air Act 1981 (as amended respectively).

28. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
29. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.
30. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
31. Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of the discharge drain of effluent from the factory premises and its URL and password shall be provided to the UPPCB Control room.
32. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
33. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
34. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
35. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
36. The unit shall submit the audited balance sheet for the current year.
37. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs which is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's Office and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.



8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream, All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

**RAKESH KUMAR
TYAGI**

Digitally signed by RAKESH
KUMAR TYAGI
Date: 2022.05.23 11:56:57 +05'30'

Chief Environmental Officer (Circle 3)





**REGIONAL LABORATORY BULANDSAHAH
UTTAR PRADESH POLLUTION CONTROL BOARD
F-5, Jamuna Puram Colony, Bulandshahar**



TEST REPORT: WASTE WATER LABORATORY

Ref No: 32843040/Bulandshahar/2025

Date:17/07/2025

1- Name of Industry: TEHRI PULP AND PAPER LTD UNIT 1, 9th K.M stone Bhopa Road Muzaffarnagar, MUZAFFAR NAGAR, 251001

2- Address of Industry: 9th K.M stone Bhopa Road Muzaffarnagar, MUZAFFAR NAGAR, 251001

3- District: Muzaffarnagar

4- Description about sampling point: Final Outlet Discharge of E.T.P.

5- Type of Sample (Grab/Composite/Integrated): Grab

6- Sample Collected By: Sandhya Sharma Junior Engineer & Ravish Pratap Singh J.R.F

7- Colour and Odour: Colourless None

8- Quantity and Packing: 1.0 L PVC

9- Date of Sample Collection: 11/07/2025

10- Analysis Indented by: RO MuzaffarNagar

11- Date of sample receipt in Lab: 12/07/2025

12- Period of Analysis: 12/07/2025-15/07/2025

13- ULR Number: TC9613250000390F

14- Sampling Plan/Ref. No.: UPPCB/RL/BSR/PR/7.4.3/1a

15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.61	6.5-8.5	02-12
2	Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	27.0	<50.0mg/l	10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	1025	<1600	10- 50000 mg/l
4	Total Solids, APHA 24th Ed. 2540 B: 2023	mg/l	1052	-	10- 50000 mg/l
5	BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	14.0	<20mg/l	1.0 -50000 mg/l
6	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	96.0	<150.0mg/l	5.0 -100000 mg/l

Reference:- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI), The Environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

NOTE: 1. The results in the Test Report relate only to the instrumented. 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

UPPCB/RL/BSR/PR/7.8 .1a	Issue No.: 01	Issue Date:03.06.2021	Page No.:Page 1 of 3
Amendment No.:01	Amendment Date.:29.05.2023	Approved by: TM	Issued by: QM

Analysed by-
[Sangeeta Sangeeta(JRF)]

Authorized by
Nishafatima
Nisha Fatima (JRF)

Regional Officer

UPPCB/RL/BSR/PR/7.8 .1a	Issue No.: 01	Issue Date:03.06.2021	Page No.:Page 2 of 3
Amendment No.:01	Amendment Date.:29.05.2023	Approved by: TM	Issued by: QM



**REGIONAL LABORATORY BULANDSAHAH
UTTAR PRADESH POLLUTION CONTROL BOARD**

F-5, Jamuna Puram Colony, Bulandshahr



TEST REPORT: WASTE WATER LABORATORY

Ref No: 32843054/Bulandshahr/2025

Date:17/07/2025

- 1- Name of Industry: TEHRI PULP AND PAPER LTD UNIT 2, 9th Km Stone, Bhopa Road, Muzaffarnagar, MUZAFFAR NAGAR, 251001
- 2- Address of Industry: 9th Km Stone, Bhopa Road, Muzaffarnagar, MUZAFFAR NAGAR, 251001
- 3- District: Muzaffarnagar
- 4- Description about sampling point: Final Outlet Discharge of E.T.P.
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Sandhya Sharma Junior Engineer & Ravish Pratap Singh J.R.F
- 7- Colour and Odour: Colourless None
- 8- Quantity and Packing: 1.0 L PVC
- 9- Date of Sample Collection: 11/07/2025
- 10- Analysis Indented by: RO MuzaffarNagar
- 11- Date of sample receipt in Lab: 12/07/2025
- 12- Period of Analysis: 12/07/2025-15/07/2025
- 13- ULR Number: TC9613250000391F
- 14- Sampling Plan/Ref. No.: UPPCB/RL/BSR/PR/7.4.3/1a
- 15- Sampling Method Ref.: APHA 24th Edition 2023- 1060 A, B, C, Page No.- 42- 52, Collection & Preservation of Samples

S. N.	Parameter/Method Name	Unit	Results	Standard	Detection Range
1	pH, APHA 24th Ed. 4500B: 2023	-	7.74	6.5-8.5	02-12
2	Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	23.0	<50.0mg/l	10-20000 mg/l
3	Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	995.0	<1600mg/l	10- 50000 mg/l
4	Total Solids, APHA 24th Ed.2540 B: 2023	mg/l	1018.0	-	10- 50000 mg/l
5	BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	12.0	<20mg/l	1.0 -50000 mg/l
6	COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l			5.0 -100000 mg/l

Reference:- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Note: 1. The results in the Test Report relate only to the items tested. 2. The report shall not be reproduced except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Handwritten signature

UPPCB/RL/BSR/PR/7.8 .1a	Issue No.: 01	Issue Date:03.06.2021	Page No.:Page 1 of 3
Amendment No.:01	Amendment Date.:29.05.2023	Approved by: TM	Issued by: QM

Analysed by-
[Sangeeta Sangeeta(JRF)]

Authorized by
Nisha Fatima
Nisha Fatima (JRF)

Regional Officer

UPPCB/RL/BSR/PR/7.8 .1a	Issue No.: 01	Issue Date:03.06.2021	Page No.:Page 2 of 3
Amendment No.:01	Amendment Date.:29.05.2023	Approved by: TM	Issued by: QM

NABL ACCREDITED, GOVT. APPROVED & ISO CERTIFIED LAB

Annexure - 20

STACK EMISSION MONITORING & TEST REPORT
ONLINE CALIBRATION REPORT

Report No. : ET&A/SS/84730/25	Laboratory Sample Code : EMC/SS/84794/25	Date: 12.05.2025
Work Order No. & Date: 84730/25 & 05.05.2025		
Name and Address of Customer	M/s Tehri Pulp & Papers Ltd. Unit I, 9 th Km Stone, Bhopa Road, Muzaffarnagar, Uttar Pradesh	Order Reference : Through e-mail

SAMPLING DETAILS

Sample Description/Type	Stack Monitoring	Sample Collected by	Laboratory Representative
Sampling Location	<u>Stack attached to Boiler & Turbine</u>	Sample Quantity / Packing	Cellulose Fibre Thimble
Date of Sampling	05.05.2025 (8:00 A.M. to 8:30 A.M.)	Date of Receipt of Sample	05.05.2025
Sampling Procedure	As per CPCB Guidelines : IS : 11255 & IS : 13270		
Normal operating schedule (hr/day)	24 hrs	Purpose of Monitoring	Assessment of Pollution load
Control Measure, (If any) Device installed for pollution control	ESP	Date of Start of Analysis	06.05.2025
Equipment used	Vayubodhan Stack Sampler VSS1	Date of Completion of Analysis	12.05.2025
Emission Source	Stack attached to boiler & Turbine (Capacity 52 TPH & MW)	Ambient Temperature (^o C)	28.4
Type of Stack (Material of Construction)	RCC	Sampling Duration (min.)	30
Stack height above the ground level (m)	60	Quantity of fuel used (MT)	20-25 TPH
Top Diameter of Stack (m)	2.0	Stack temperature (^o C)	114.2
Shape of Stack	Round	Sampling Flow Rate for SPM (m ³ /min.)	16.2
Type of fuel used	Rice Husk & Bagasse	Velocity of gases (meter/Sec)	6.4
Quantity of Emission Discharged (m ³ /hr)	56350.3418	Sampling Flow Rate For Gas (LPM)	1.8

Page 1 of 20



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TEST RESULTS

S.No.	Parameter	Unit	UUC Value	Test Results	Desirable limit	Test Method
1.	Suspended Particulate matter	mg/Nm ³	45.18	42.40	80	IS:11255 (P-I)
2.	Sulphur Dioxide	mg/Nm ³	228	235.50	Not specified	IS:11255 (P-II)
3.	Nitrogen oxides	mg/Nm ³	272.31	276.40	Not specified	IS:11255 (P-VII)



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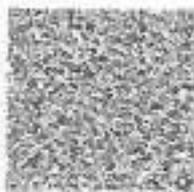


e-Stamp



Annexure-21

Certificate No.	: IN-UP52563473144073V
Certificate Issued Date	: 05-Jul-2023 10:17 AM
Account Reference	: NEWIMPACC (SV) up14743004 MUZAFFARNAGAR BADAR UP-MUF
Unique Doc. Reference	: SUBIN-UPUP1474300400151041378001V
Purchased by	: Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Description of Document	: Article 5c General Loan Agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Second Party	: Not Applicable
Stamp Duty Paid By	: Tehri Pulp and Paper Ltd 9th km Bhopa Road MZN
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



ASH SUPPLY AGREEMENT

Between

Bulk ash Supplier (First Party)

and

Tehri Pulp and Paper Limited (Second Party)

This Supply Agreement ("Agreement") is made at Muzaffarnagar(U.P.) on 1st day of August 2023 ("01.08.2023")

For Tehri Pulp & Paper Ltd

Director

PREKNA TYAGI

NOTARY

MUZAFFARNAGAR

For BULKASH SUPPLIERS

Proprietor

Notary Seal

1. The authenticity of this e-stamp certificate cannot be verified or tampered with by any means.
2. The receipt of payment of the stamp duty is on the behalf of the Government of Uttar Pradesh.
3. In case of any discrepancy please refer to the Commission of Enquiry.

Bulk Ash Supplier, 870/13, Bhopa Road, Muzaffarnagar, (U.P.) a Company having its registered office at 870/13, Bhopa Road, Muzaffarnagar-251001(India), hereinafter referred to as "**Bulk Ash Supplier**", (which expression shall unless it be repugnant to the context or meaning thereof, be deemed to mean and include its affiliates, successors-in-interest and permitted assigns) of the **FIRST PARTY**,

And

Tehri Pulp and Paper Limited, 9 KM Stone, Bhopa Road, Muzaffarnagar, (U.P.) having its registered office at 216, Agarwai Prestige Mall, Plot No. 02, Community Centre, Rani Bagh, Pitampura, New Delhi-110034 which expression shall, unless repugnant to the meaning or context thereof, include its successors and assigns of the **SECOND PARTY**.

WHEREAS

- A. **Bulk Ash Supplier** is a trading firm and engaged in the business of supply and sale of dry fly ash in different cement plants by using closed body bulkers on their demands.
- B. **Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)** is undertaking to supply ash (hereinafter referred to as "**Waste**"), in various states across India, and is desirous of delivering this ash to Different cement plants through **Bulk Ash Supplier** by using closed body bulkers.

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) hereby specifically agrees and confirms that ash supplied in cement plants on their demands, **Bulk Ash Supplier** will be only carried out its own through bulkers.



Certification

Bulk Ash Supplier will issue the ash lifting certificate mentioning the name of **Tehri Pulp and Paper Ltd (SECOND PARTY)**.

2 Terms and Termination:

This Agreement shall be valid and binding from the date of its execution till two (02) year of its execution. The Parties may mutually agree to extend the period of this Agreement by such additional period as they may deem fit.

For Tehri Pulp & Paper Ltd.
[Signature]
Director

PKERNA LTAGI
NOTARY
MUZAFFARNAGAR

For BULKASH SUPPLIERS
[Signature]
Proprietor

3 AUG 2023

3 Termination

This Agreement can be terminated by **Bulk Ash Supplier**, by giving 15 days' notice period.

Parties may terminate the Agreement after giving a notice in writing of Sixty (60) days to the other Party of its intention to terminate the Agreement.

4 Commercial Terms

All commercial terms as applicable in this agreement will be settled between **Bulk Ash Supplier and Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)**.

M/s Bulk Ash Supplier, Bhopa Road, Muzaffarnagar shall organize to transport the fly ash to different **Cement's Plants**

5 Force Majeure

The Parties hereby agree that in the event performance, in whole or in part, of any obligation under this Agreement, by any Party hereto, is prevented by circumstances or events that are beyond the reasonable control of such Party, or by causes against which the Party could not reasonably make provision (including but not limited to acts of God, strike or lockout, fire, explosion, shutdown of Cement Plants for any reason, failure of essential means of transportation or communication, riots, insurrections, tidal waves, flood, earthquakes, industrial disturbance, inevitable accidents, war (undeclared or declared), embargoes, blockages, legal restrictions or governmental restrictions and the like), pandemic, epidemic, the Party who is prevented from performing shall be excused from performing for a reasonable period of time, taking into account the cause and its duration (or potential duration).

Miscellaneous

Entire Agreement

This Agreement constitutes the entire agreement between the parties and includes all promises and representations, express or implied, and supersedes all other prior agreements and representations, written or oral, between the Parties relating to the subject matter hereof. Anything which is not constituted in this instrument is not part of this Agreement.

ii. Amendments

Any amendment of any provision of this Agreement shall be effective if it is evidenced in writing and signed by both **Bulk Ash Supplier and Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY)**.



For Tehri Pulp & Paper Ltd
[Signature]
Director

PREKNA YAGI
NOTARY
MUZAFFARNAGAR

For BULKASH SUPPLIERS
[Signature]
Proprietor

3 AUG 2023

iii. Further Assurance

Each Party shall promptly take such actions and execute such documents as are necessary to give full effect to the rights of the other Party contained in and/or contemplated by this Agreement.

iv. Rights Cumulative

The rights, powers, privileges and remedies provided in this Agreement are cumulative and are not exclusive of any rights, powers, privileges or remedies provided by law or otherwise.

v. Assignment

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall not assign or transfer their rights or obligations under this Agreement without the written consent of Bulk Ash Supplier. Notwithstanding anything contained herein, no consent of Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) shall be required for an assignment by Bulk Ash Supplier to any third party

vi. Indemnification:

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) agrees and undertakes to indemnify Bulk Ash Supplier for any liability, claims, legal actions against Bulk Ash Supplier or any of its directors or employees, arising out of any negligent action or willful misconduct of Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY).

Tehri Pulp and Paper Limited, Muzaffarnagar (SECOND PARTY) also agrees to indemnify Bulk Ash Supplier and its directors or employees, from and against all losses, actions, proceedings, claims, demands, costs, wards, and damages however arising, directly or indirectly, as a result of breach of this Agreement due to action or inaction.



For Tehri Pulp & Paper Ltd

[Signature]

Director

PREKNA YAGI
NOTARY
MUZAFFARNAGAR

FOR BULK ASH SUPPLIERS

[Signature]
Proprietor

- 3 AUG 2023

